BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the National Green Tribunal Act, 2010)

O.A. NO. 974 OF 2024

Jitendra Nishad ..... APPLICANT

VERSUS

State of Uttar Pradesh & Others ..... RESPONDENTS

PAPER BOOK

REPLY ON BEHALF OF RESPONDENT NO. 9

COMPILATION-I

(FOR INDEX KINDLY SEE INSIDE)

PALLAVI PRATAP
Advocate for the Respondent No.9
ENROL NO. UP/1246/2010
A-90, LGF South Ex-II, New Delhi
Mob: 9999990078
Email: pallavipratap@hotmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the National Green Tribunal Act, 2010)

O.A. NO. 974 OF 2024

Jitendra Nishad ..... APPLICANT

VERSUS

State of Uttar Pradesh & Others .....RESPONDENTS

INDEX

Sl.No.	Particulars	Pages
	COMPILATION-I	
1.	Reply on behalf of Respondent No. 9 Alongwith affidavit.	**1-21**
2.	Vakalatnama.	**22-23**

Place: New Delhi
Dated: 25.11.2024

RESPONDENT No. 9

Through

PALLAVI PRATAP
Advocate for the Respondent No.9
ENROL NO. UP/1246/2010
A-90, LGF South Ex-II, New Delhi
Mob: 9999990078
Email: pallavipratap@hotmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the National Green Tribunal Act, 2010)

O.A. NO.176 OF 2022

Jitendra Nishad ..... APPLICANT

VERSUS

State of Uttar Pradesh & Others ..... RESPONDENTS

REPLY TO THE ORGINAL APPLICATION ON BEHALF OF THE RESPONDENT NO. 9

MOST RESPECTFULLY SHOWETH:

The respondent no. 9 above named most respectfully showeth as under:-

1. That the answering respondent has been impleaded as respondent no. 9 in the above noted Original Application *vide* order dated 04.11.2024 passed by this Hon'ble Tribunal.

2. That the applicant has filed the instant Original Application through Letter Petition with a sole objective of deliberately misleading this Hon'ble Tribunal to believe that the respondent no. 9 has been indulged in illegal sand mining by using boats and causing damage to aquatic animals/environment besides public revenue whereas it is blatant falsehood to misguide this Hon'ble Tribunal.

3. That before submitting a para wise objection to this Original Application, the applicant seeks leave of this Hon'ble Tribunal to submit relevant facts for the adjudication of this present Original Application.

4. That the respondent no. 9 had participated in the Advertisement bearing Letter No. 288/Khanij/2020-21 dated 30.05.2020 and being the highest bidder was granted a Letter of Intent bearing Letter No. 907/Khanij/2020-21 dated 11.08.2020 for the area at Khand No. 16 situate in Village Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil Karchhana, Distirct Allahabad admeasuring 8 hectare with annual quantity of 1,60,000 cubic meter for a period of 5 years. True copy of the Advertisement bearing Letter No. 288/Khanij/2020-21

dated 30.05.2020 and Letter of Intent bearing Letter No. 907/Khanij/2020-21 dated 11.08.2020 is filed herewith as **Annexure R-1** and **Annexure R-2.**

5. That pursuant to the Letter of Intent, the respondent no. 9 deposited the requisite amount and got the mining plan prepared and ultimately was granted Environmental Clearance bearing Ref No. 405/Parya/SEIAA/3987/2020 dated 15.10.2020 and the same was transferred from Smt. Sunit Singh. True copy of the Environmental Clearance bearing Ref No. 405/Parya/SEIAA/3987/2020 dated 15.10.2020 is filed herewith as **Annexure R-3.**

6. That after obtaining the Environmental Clearance in the respect of the aforesaid, the mining lease deed was executed in favour of the respondent no. 9 for a period of 5 years on 01.12.2021 to 30.11.2026. True copy of the lease deed is filed herewith as **Annexure R-4.**

7. That the respondent no. 9 was granted Consent to Operate under the Water (PCP) Act 1974 and the Air (PCP) Act, 1981 on 17.11.2023 which is valid from 17.11.2023 to 31.12.2027.

8. That the respondent no. 9 has been carrying out mining in accordance with the conditions of the lease deed and environmental clearance.

9. That now on the basis of a complaint/letter petition dated 13.12.2023 by the applicant before this Hon'ble Tribunal, the Hon'ble Tribunal vide its order dated 27.09.2024 constituted a joint committee comprising of Shri Ajay Kumar Yadav, Senior Mining Officer, Prayagraj, Shri Karnveer Singh, Sc. 'B', CPCB, RD, Lucknow, Shri Kamalakar Singh, Regional Lekhpal and Shri Dhirendra Singh, Regional Lekhpal.

10. That the joint inspection of the site of the applicant was carried out on 22.10.2024 and the Joint Committee has given the following observations:

""2.1. Inspection of mining activity at Village Vidyapeeth, \lahewa 2.1.1. Observations: Observations based on Joint inspection and available records with RO-MOEF&CC and RO-UPPCB are as follows:

1. The mining department has granted a mining lease of 8 Hectares total area for sand mining from the River Yamuna at Khand-16 near Village— Madauka, Mirakpur and

Mahewa (West) Shri Ravishankar Shok12, S o Shri Pramanand Shukia, Resident—Saraykaji Kadan Urf Miyanpur, Thana—Line Bazar, District- Jaunpur.

2. Notice for e-tendering along with e-auction for the lease was issued by the District Magistrate, Prayagraj on 30.05.2020. (A copy of the e-auction notice is annexed as Annexure No. 2)

3. Letter of Intent (LoI) for the lease was issued by the District Administration to the Project Proponent (PP) on 11.08.2020. The LoI was issued for 8-hectare mine lease area (Quantity- 92973 m3 per year) for 5 years. (A copy of LoI is annexed as Annexure No. 3)

4. The public hearing for the said mining project was conducted on 20.10.2021.(Copy of MoM of public hearing is annexed as Annexure No. 4)

5. Environmental Clearance (EC) has been granted for sand mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 08.03.2018 to Smt. Sunita Singh w/o Shri Raviraj Singh, Allahabad, vide letter no. 222/Parya/SEAC./3987/2018 dated 08.03.2018, which was further transferred on

15.10.2020 to Shri Ravi Shankar Shukla S/o Shri Pramanand Shukia, Resident- Saraykaji Kadan Urf Miyanpur, Thana- Line Bazar, District-Jaunpur for period up to 07.03.2023. Further EC was granted/renewed to the Project Proponent on 09.10.2023 for a period up to 30.11.2026. (A copy of EC is annexed as Annexure No. 5)

6. The above-mentioned mining lease has been granted by District Magistrate, Prayagraj (Mining Department) for the duration of 01.12.2021 to 30.11.2026.

7. The PP was granted Consent to Operate (CTO) under the Water (PCP) Act, 1974, and the Air (PCP) Act, 1981 on 17.11.2023, which is valid from 17.11.2023 to 31.12.2027. (Copy of CTO is annexed as Annexure No. 6)

8. As per the mining department. Prayagmys total of 174744 m3 of River Bed Material (RBM) has been excavated by the project proponent (from December 2021 to June 2024). Year wise quantity of mining details is as below:

Year	*Quantity excavated (m3)*	*Permitted quantity (m3)*
Dec 2021-Dec 2022	*56,236*	*92,973*
Jan 2023 – dec	*58,691*	*92,973*

2023		
Jan 2024- June 2024	*59,817*	*92,973*

9. During the visit. it was observed that the mining operation had not started post-monsoon and preparation for carrying out the mining operation was going on. The representative of the project proponent has informed us that the mining process will begin as soon as the water level on the river banks decreases. Also, no mining operation was observed beyond the lease area at this site.

10. However. the satellite image shows that mining was conducted within and near the above lease area of 8 ha on 09.06.2024 in an unsaturated zone by river boats etc. which is against the Sustainable Sand Mining Guidelines. 2020 and Mining plan. etc. A related satellite image Is enclosed as Annexure-7.

11. During the visit, all machinery was found removed from the site. Construction of a temporary camp office was under process. No weighing bridge and display board with mining lease information was available on site.

12. During the visit, following violation with respect to EC & CTO conditions. Mining Plan, Mining guideline etc were observed:

a) No PTZ camera was found installed at the mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.

b) During the visit, no pillar was found in the lease area. It was informed by the representative of the project proponent that all pillars have been removed due to the monsoon and will be reinstalled when the mining operation starts. Necessary action may be taken by the Mining Department to ensure the installation of a pillar within the lease area.

c) The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office. SELAA-[JP.

d) The PP has not carried out adequate plantation in compliance with CTO & EC conditions

e) The PP has not carried out the hydro-geological study.

f) The PP has not conducted a replenishment study of the area.

g) The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.

h) The PP has yet not set up a solar power-mediated lighting system in their site office.

i) The PP has yet not constructed two toilets and one hand pump in the mine office.

j) During the visit, it was observed that roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling, plantation on both sides of the road, etc have been carried out.

k) The PP has yet not conducted the digital processing of the entire lease area so far."

11. That point 12 of the Observations given by the Joint Committee states the violation with respect to EC and CTO conditions, Mining Plan, Mining guidelines, etc.

12. That in respect to Clause 2.1.1 Sub clause 12 (a) and (b) of the joint inspection report which states about installation of PTZ cameras and pillars it is submitted that the representative of the answering respondent has explained

to the inspection team that since the mining operations were stopped during the monsoon period July 2024 to September 2024 due to heavy rain, the answering respondent had removed the PTZ cameras and Pillars so that the would not be damaged in rain and heavy wind.

13. That in respect to Clause 2.1.1 Sub clause 12 (c) of the joint inspection report it is submitted that the answering respondent has submitted monthly compliance reports and it may have been that some reports must have been submitted with a delay.

14. That in respect to Clause 2.1.1 Sub clause 12 (d) of the joint inspection report it is submitted that the answering respondent has planted the required plantation in compliance of the CTO and EC conditions but if some of the plants have not been able to survive then it is not the case that the answering respondent has deliberately not complied with the conditions of CTO or Environmental Clearance.

15. That in respect to Clause 2.1.1 Sub clause 12 (e) and (f) of the joint inspection report it is submitted that the answering respondent has carried out replenishment study and pre-

monsoon and post-monsoon survey. True copy of the pre-monsoon and post-monsoon survey is filed herewith as **Annexure R-5**.

16. That in respect to Clause 2.1.1 Sub clause 12 (g) to (k) of the joint inspection report it is submitted that certain fixtures and conditions of the EC and CTO are temporary attachments which are established and operational when the mining operations start and the answering respondent shall comply with the same before commencing mining operations.

17. That it is pertinent to mention here that the inspection report of the joint committee states that during the visit mining operation had not started and preparation to commence mining operation were ongoing. It has also been observed that no mining operation was done beyond the lease area at the site.

18. That further the report in its para 10 of Point 2.1.1 states that satellite image shows that mining was conducted within and near the above lease area of 8 hectare on 09.06.2024 in an unsaturated zone by boats, etc. which is

against the Sustainable Sand Mining Guidelines 2020 and Mining Plan, etc.

19. That in respect to the aforesaid it is pertinent to mention here that the satellite images on the basis of which the joint committee has placed its reliance and alleged that the answering respondent is involved in illegal mining through boats does not shows that the boats are being used for illegal mining by the answering respondent. It is submitted that the boats are merely docked alongside the ghats/riverbanks as a major population of that area resides Mallahs and Kevats.

20. That no evidence or finding has been given by the joint committee to showcase as to how they have come to the conclusion that it was the answering respondent who has carried out the alleged illegal mining.

21. That it is pertinent to mention here that the boats involved in the alleged illegal mining are neither owned by the answering respondent nor are being used by the answering respondent therefore the answering respondent cannot be held liable for the actions of others.

22. That it is further submitted that the answering respondent cannot be held liable for any mining done outside the lease area of the answering respondent. It is also germane to state here that presuming that the boats which are docked alongside the riverbanks as shows in the satellite image were used for mining, the joint committee on what basis has come to the conclusion that it was the answering respondent that has used the boats for alleged illegal mining.

23. That even otherwise there is no restriction on the use of boat for transporting minerals as alleged by the inspection committee.

24. That it is pertinent to mention here that it is not the answering respondent who has used the boats for mining operation even though the use of boat is not prohibited/restricted

25. That it is pertinent to mention here that the usage of boat by leaseholders in District Prayagraj is only to access the part of area for transportation of mineral which cannot be accessed being inundated in water after rainfall.

26. That it is necessary to bring on record before this Hon'ble Tribunal the role of Mallaahs (boatmen) in sand mining in District Prayagraj (Allahabad). It is pertinent to mention here that the Mallaahs (boatmen) have been used by sand miners/leaseholders for transporting the mineral since a long time and it has been the livelihood of the Mallaahs.

27. That it is pertinent mention here that the definition of "carrier" has been defined under Section 2(1)(c) of the Uttar Pradesh Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2018. The definition is reproduced herein under for your kind perusal:

"Carrier means any mode of conveyance or facility by which mineral is transported from one place to another and it includes Truck, Tractor, Dumper, Rail, Vessel or any other means."

28. That further the word "vessel" has been defined in the Inland Vessels Act, 2021 under Section 3 (zu). Section 3 (zu) of the Inland Vessels Act, 2021 is reproduced herein under:

"(zu) "vessel" includes every description of water craft used or capable of being used in inland waters, including any ship, boat, sailing vessel, tug, barge or other description of vessel including non-displacement craft, amphibious craft, wing-in-ground craft, ferry, roll on-roll-off vessel, container vessel, tanker vessel, gas carrier or floating unit or dumb vessel used for transportation, storage or accommodation within or through inland waters."

29. That further under Rule 11 of The Uttar Pradesh Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2018 there is no prohibition on use of any means of transport for transporting mineral if the transporter has a valid E-transit pass. Rule 11 of the Uttar Pradesh Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2018 is reproduced herein under:

"11. Transport of minerals

(1) *All dispatch of minerals by holder of mining lease, mining permit or prospecting licence by a carrier shall be accompanied with a e-transit pass/transit pass in duplicate. The person in-charge of the carrier shall*

produce the transit at the check post for the purpose, or on demand by any officer, authorized by the State government by notification in the official Gazette.

(2) *All carriers, carrying the mineral shall stop at the check post and proceed after having been cleared by the respective check post. The in-charge of the check post shall make necessary endorsement on the first copy of the E-transit pass/transit pass and return immediately to the Operator of such carrier and second copy of such e-transit/transit pass will be kept in records of the check post."*

30. That from the perusal of the aforementioned rule it is clear that there is no restriction on use of boats for transporting mineral even though the answering respondent has not used the boats for transportation.

31. That it is further submitted that there is no condition or clause either in the Sustainable Sand Mining Guidelines 2016 or Enforcement and Minoring Guidelines for Sand Mining 2020 which restrict use of boats to access or even in that case to transport the minerals through boat.

32. That this Hon'ble Tribunal by means of order dated 04.11.2024 has directed to stop the mining operations of the applicant/respondent no. 9 in view of the inspection report of the joint committee. True copy of the order dated 04.11.2024 is filed herewith as **Annexure R-6**.

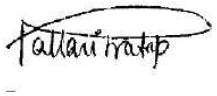
33. That the mining period has begun from October 2024 and already because of heavy rainfall and rise in water level the answering respondent was not able to commence mining operations and now in compliance of the order dated 04.11.2024 passed by this Hon'ble Tribunal, the District Magistrate, Prayagaraj i.e. respondent no. 5 has stopped all mining operations of the answering respondent by means of order dated 09.11.2024. True copy of the order dated 09.11.2024 is filed herewith as **Annexure R-7**.

34. That in view of these glaring facts, it is the respectful submission of the answering Respondent No. 9, that the claim of the applicant cannot be sustained and deserves to the dismissed outright with exemplary costs, so as to dissuade such motivated claims from being made in the future.

35. For the foregoing reasons, none of the prayers/reliefs prayed by the applicant deserve to be granted. It is the respectful submission of the Respondent No. 9 that the present application filed before this Hon'ble tribunal deserves to be dismissed with exemplary costs and the answering respondent may be allowed to undertake mining.

(A) Pass any such other order or orders as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case.

Dated: 25.11.2024 Respondent no. 9

New Delhi Through 

PALLAVI PRATAP
Advocate for the Respondent No. 9
ENROL NO. UP/1246/2010
A-90, LGF South Ex-II, New Delhi
Mob: 9999990078
Email: pallavipratap@hotmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the National Green Tribunal Act, 2010)

O.A. NO.974 OF 2024

Jitendra Nishad ..... APPLICANT

VERSUS

State of Uttar Pradesh & Others ..... RESPONDENTS

NOTARY NOORJAHAN Civil Court Lucknow, (U.P.) Regn. 10943/15 Ex. Dt-28-04-2025 NOTARIAL GOVT. OF INDIA

AFFIDAVIT

I, Pankaj Shukla, Son of Shri Ravi Shankar Shukla, Resident of House No. 307, Miyanpur, Sadar, Kachahari, Janupur, Uttar Pradesh – 222001, presently at Lucknow, do hereby solemnly affirm and declare as under:-

1. That I am the power of attorney holder and son of the Respondent No. 9 as such I am conversant with the facts of the case and thus competent to affirm this affidavit.

NOTARY NOORJAHAN Civil Court Lucknow, (U.P.) Regn. 10943/15 Ex. Dt-28-04-2025 GOVT. OF INDIA

2. That I have read the contents of the accompanying Reply including facts in brief, grounds etc. from pages 1 to 18 and have understood the same.

3. That the facts stated therein are true and correct to the best of my knowledge and belief and nothing material has been suppressed.

4. That I have instructed by Advocate and the Application has been prepared by my Advocate on my instructions as stated above.

5. That the Annexures filed herewith are true and correct copies/ English translations of their respective originals.

Verified at Lucknow on 24 day of November 2024

DEPONENT

VERIFICATION

I above named deponent do hereby verify that the contents of the above affidavit are true and correct to the best

NOTARY
NOORJAHAN
Civil Court
Lucknow, (U.P.)
Regn. 10943/
Ex. Dt.-28-09-2025
GOVT. OF INDIA

of my knowledge and belief and nothing material has been concealed there from.

Verified at Lucknow on 21 day of November 2024

DEPONENT

Sworn and verified before me.

21/11/24

NOORJAHAN
Advocate / Notary
Civil Court, Lucknow
Registration No. 10103/16

NOTARY
NOORJAHAN
Civil Court
Lucknow, (U.P.)
Regn. No. 10103/16
Ex. Dt. 25.08.2025
GOVT. OF INDIA

I know & identify the deponent / Executant who has signed / put his T.I. before me.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI
MEMORANDUM OF APPEAL
ORIGINAL APPLICATION NO. 974 OF 2024

IN THE MATTER OF:
JITENDRA NISHAD ...APPELLANT

VERSUS

STATE OF U.P. AND OTHERS
AND OTHERS ...RESPONDENTS

VAKALATNAMA

KNOW ALL to whom these present shall come that I/We Pankaj Shukla the above named respondent no. 9 do hereby appoint **Pallavi Pratap (Adv) Enrolment No. UP/1246/2010** Off: A-90, LGF South Ex-II, New Delhi (M) 9999990078 Email: pallavipratap@hotmail.com (hereinafter called the Advocates) to be my/our Advocate in the above-noted case and authorise her:-

PALLAVI PRATAP, Advocate (Enrol No. UP/1246/2010)
Mob: 9999990078
A-90, LGF South Ex-II, New Delhi
Email: pallavipratap@hotmail.com

To act, appear and plead in the above-noted case in the Court, or in any other Courts in which the same may be tried or heard and also in the appellate courts.

To sign, file and present pleadings, appeals cross-objections, or petitions of execution, review, revision restoration, withdrawal, compromise or other petitions, replies, objections, or affidavits or other documents as may be deemed necessary or proper for the prosecutions of the said case in all its stages,

To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause

To take out execution proceedings

To deposit, draw and receive moneys and grant, receipts there for, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other legal Practitioner authorising him to exercise the powers and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And I/we, the undersigned do hereby agree ratify confirm all acts done by the Advocate or his substitute in the matter as may/our own acts, if done by me/us to all intents and purposes

And I/we, undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings.

And I/we, the undersigned, do hereby agree that in the event of the above cause being taken up on tour I/we shall pay extra fees

AND I/we, the undersigned, do hereby agree not to hold the Advocate or his substitute responsible for the result of the said cause in consequence of their absence from the Court when the said cause is called up for hearing, or for any negligence of the Advocate or his substitute.

AND I/we, the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me /us to be paid to the Advocate remaining unpaid they shell be entitled to withdraw from the
Prosecution of the said cause until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us this 24th day of Noveber, 2024.

Accepted

Pallavi Pratap

(PALLAVI PRATAP)
Advocate
UP/1246/2010

Client-

Identified by:

Pallavi Pratap

Pallavi Pratap
Advocate
Enrol No. UP/1246/2010

BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the National Green Tribunal Act, 2010)

O.A. NO. 974 OF 2024

Jitendra Nishad ..... APPLICANT

VERSUS

State of Uttar Pradesh & Others ..... RESPONDENTS

PAPER BOOK

REPLY ON BEHALF OF RESPONDENT NO. 9

COMPILATION-II

(FOR INDEX KINDLY SEE INSIDE)

PALLAVI PRATAP
Advocate for the Respondent No.9
ENROL NO. UP/1246/2010
A-90, LGF South Ex-II, New Delhi
Mob: 9999990078
Email: pallavipratap@hotmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the National Green Tribunal Act, 2010)

O.A. NO. 974 OF 2024

Jitendra Nishad ..... APPLICANT

VERSUS

State of Uttar Pradesh & Others .....RESPONDENTS

INDEX

Sl.No.	Particulars	Pages
	COMPILATION-II	
3.	**Annexure R-1** True copy of the Advertisement bearing Letter No. 288/Khanij/2020-21 dated 30.05.2020	**24-33**
4.	**Annexure R-2** True copy of the Letter of Intent bearing Letter No. 907/Khanij/2020-21 dated 11.08.2020	**34-36**
5.	**Annexure R-3** True copy of the Environmental Clearance bearing Ref No. 405/Parya/SEIAA/3987/2020 dated 15.10.2020	**37**
6.	**Annexure R-4** True copy of the lease deed	**38-48**
7.	**Annexure R-5** True copy of the pre-monsoon and	**49-79**

post-monsoon survey

8. **Annexure R-6**
True copy of the order dated 04.11.2024. **80-93**

9. **Annexure R-7**
True copy of the order dated 09.11.2024. **94-95**

Place: New Delhi
Dated: 25.11.2024

RESPONDENT No. 9

Through

PALLAVI PRATAP
Advocate for the Respondent No.9
ENROL NO. UP/1246/2010
A-90, LGF South Ex-II, New Delhi
Mob: 9999990078
Email: pallavipratap@hotmail.com

ANNEXURE R-1

कार्यालय जिलाधिकारी प्रयागराज

(खनन अनुभाग)

पत्रांक 288 / खनिज / 2020–21 दिनांक 30 / 5 / 2020

ई–निविदा सह ई–नीलामी आमन्त्रण हेतु सूचना

सर्वसाधारण को सूचित किया जाता है कि कार्यालय विज्ञप्ति संख्या–2222 / खनिज / 2019–20 दिनांक 17.03.2020 द्वारा जनपद प्रयागराज में नदी तल में रिक्त 04 बालू क्षेत्रों को उ0प्र0 उपखनिज (परिहार) नियमावली–1963 (यथा संशोधित) के अध्याय–4 के अन्तर्गत शासनादेश संख्या–1875 / 86–2017–57(सा0) / 20 टी0सी0–1 दिनांक 14.08.2017 एवं अनुवर्ती शासनादेश संख्या–2168 / 86–2019–57(सामा0) / 2017 दिनांक 09.10.2019 में दिये गये निर्देशानुसार ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से खनन परिहार पर स्वीकृत किये जाने हेतु घोषित किया गया था। राज्य सरकार एवं भारत सरकार द्वारा लाक डाउन घोषित किये जाने के फलस्वरूप ई–निविदा सह ई–नीलामी की कार्यवाही सम्पन्न नहीं की जा सकी थी, उपरोक्त कारणों से उक्त विज्ञप्ति संख्या–2222 / खनिज / 2019–20 दिनांक 17.03.2020 को एतद्द्वारा निरस्त किया जाता है।

जनपद प्रयागराज के नदी तल में उपरोक्त रिक्त 04 बालू क्षेत्रों को ई–निविदा सह ई–नीलामी प्रणाली के माध्यम से 05 वर्ष के लिए खनन परिहार पर स्वीकृत किये जाने हेतु घोषित किया जाता है रिक्त क्षेत्रों का विवरण निम्नवत् है :–

1. रिक्त क्षेत्रों का विवरण :–

क्र0 सं0	उप खनिज का नाम	नदी का नाम	क्षेत्र का विवरण		खण्ड संख्या	क्षेत्रफल (ह0 मे)	नियमावली 1963 के अनुसूची 1 के अनुसार रायल्टी दर (रु0 प्रति घनमीटर)	खनन योग्य आकलित उपखनिज का भण्डार (घनमीटर / प्रति वर्ष)	प्रथम वर्ष में आंकलित भण्डार की कुल रायल्टी रुपयों में (कालम–8 में अंकित घन मी0 प्रतिवर्ष को कालम–8 में अंकित रायल्टी की दर से गुणा करने पर उपलब्ध राशि घनराशि)	आनेस्ट मनी (कालम 10 में अंकित सकल धनराशि का 25 प्रतिशत)
			पहचान	ग्राम						
1	2	3	4	5	6	7	8	9	10	11
20.	सा0 बालू	यमुना	बारा	भिलोर	3	8.00	65.00	1,60,000	1,04,00,000	26,00,000
21.	सा0 बालू	यमुना	बारा	मड़ौका, मीरकपुर, महेवा पट्टी (पश्चिम).	16	8.00	65.00	1,60,000	1,04,00,000	26,00,000
22.	सा0 बालू	गंगा	मेजा / हण्डिया	परानीपुर IV (निर्माणाधीन हाई टेंशन लाइन के टावर से परानीपुर मुख्य मार्ग तक) व कंदला–करौंधन)	32	5.00	65.00	1,00,000	65,00,000	16,25,000
23.	सा0 बालू	टोन्स	करछना	बघेड़ा, धरवारा	44	6.00	65.00	40,000	26,00,000	6,50,000

क्षेत्र का जियोक्वार्डिनेट्स

क्र0 सं0	खण्ड सं0	ग्राम	A	B	C	D
20	3	भिलोर	25^0 18.737'N 81^0 34.770'E	25^0 18.863'N 81^0 34.712'E	25^0 18.712'N 81^0 34.547'E	25^0 18.584'N 81^0 34.595'E
21	16	मड़ौका, मीरकपुर, महेवा पट्टी (पश्चिम)	25^0 24.614'N 81^0 49.506'E	25^0 24.720'N 81^0 49.410'E	25^0 24.831'N 81^0 49.576'E	25^0 24.718'N 81^0 49.663'E

Pattabhi Pratap

True copy

22	32	परानीपुर IV (निर्माणाधीन हाई टेंशन लाइन के टावर से परानीपुर मुख्य मार्ग तक) व कदला–कर्तौधन)	25^0 18.715'N 82^0 10.203'E	25^0 18.823'N 82^0 10.163'E	25^0 18.830'N 82^0 10.312'E	25^0 18.726'N 82^0 10.355'E
23	44	बघेड़ा, धरवारा	25^0 09.192'N 81^0 59.235'E	25^0 09.173'N 81^0 59.241'E	25^0 09.578'N 81^0 59.925'E	25^0 09.591'N 81^0 59.913'E

2. ई–निविदा सह ई–नीलामी द्वारा नदी तल स्थित उप खनिजों के खनन पट्टा निश्चित अवधि 05 वर्ष के लिये स्वीकृत किये जायेंगे। पट्टे की अवधि की गणना खनन पट्टा विलेख निष्पादन की तिथि से की जायेगी।
3. ई–निविदा सह ई–नीलामी की बिड/बोली उपखनिज की प्रति घनमीटर के लिए दी जायेगी, जो उ0प्र0 उपखनिज (परिहार) नियमावली–1963 के अनुसूची–1 में निर्धारित रायल्टी की दर से कम नहीं होगी। इससे भिन्न बिड/बोली दिये जाने पर बिड/बोली स्वीकार नहीं की जायेगी तथा प्री बिड अर्नेस्ट मनी जब्त कर ली जायेगी। प्राप्त उच्चतम बिड/बोली की दर (रुपया प्रति घनमीटर) को क्षेत्र में आंकलित मात्रा (घनमीटर) से गुणा कर प्रथम वर्ष की नीलामी की देय धनराशि आगणित की जायेगी। उ0प्र0 उपखनिज (परिहार) नियमावली–1963 के नियम–28(2) के अनुसार पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।
4. ई–निविदा सह ई–नीलामी दो चरणों में होगी। प्रथम चरण में ई–निविदा सम्पन्न की जायेगी जिसके दौरान सभी बिडर्स को एक बार ई–निविदा (e-tender) देने का मौका प्रदत्त होगा जो पुनरीक्षित (Revise) नहीं किया जा सकेगा। ई–निविदा में प्राप्त उच्चतम निविदा को आधार मूल्य (Floor Price) मानते हुये द्वितीय चरण में ई–नीलामी कराया जायेगा, जिसके दौरान बिडर्स ई–नीलामी हेतु निर्धारित तिथि एवं अवधि में ई–बिड दे सकता है। ई–नीलामी के दौरान केवल उच्चतम बोली को ही प्रदर्शित किया जायेगा जिसको देखते हुये बिडर अपना बिड पुनरीक्षित कर बढ़ा सकते हैं।
5. किसी क्षेत्र के ई–निविदा सह ई–नीलामी हेतु बिडर्स को बिड में भाग लेने से पूर्व प्री बिड अर्नेस्ट मनी जमा करना अनिवार्य होगा, जिसकी गणना क्षेत्र में वार्षिक आंकलित खनन योग्य मात्रा एवं उपखनिज की रायल्टी की दर से गुणा कर प्राप्त धनराशि का 25 प्रतिशत होगा।
6. एम0एस0 टी0सी0 लि0 (भारत सरकार का उपक्रम) को सेवा प्रदाता के रूप में चयनित किया गया है, जिसके द्वारा राज्य सरकार की ओर से ई–निविदा सह ई–नीलामी की कार्यवाही सम्पादित की जायेगी। ई–निविदा सह ई–नीलामी द्वारा परिहार पर देने की सम्पूर्ण प्रक्रिया ऑनलाईन एम0एस0टीसी0 के ई–आक्शन पोर्टल www.mstcecommerce.com पर की जायेगी।
7. इच्छुक आवेदकों के लिए ऑनलाईन बिड/बोली हेतु Class III Signing type डिजीटल सिग्नेचर सर्टिफिकेट (DSC) होना आवश्यक है। एम0एस0टी0सी0 के उपरोक्त पोर्टल पर जाकर अर्ह आवेदक अपने पंजीकरण की कार्यवाही पूर्ण करने के पश्चात ही ई–निविदा सह ई–नीलामी में भाग ले सकेगें। ई–निविदा सह ई–नीलामी की सम्पूर्ण प्रक्रिया के दौरान डी0एस0सी0 की वैधता बनाये रखने की जिम्मेदारी आवेदक की होगी।

True copy

8. पंजीकृत आवेदक निर्धारित पोर्टल पर ऑनलाईन अधिकतम 02 (दो) क्षेत्र या कुल 50 हे0 के क्षेत्रफल के लिए बिड में भाग ले सकेगा, परन्तु उसे प्रत्येक क्षेत्र के लिए अलग–अलग आवेदन शुल्क एवं प्रत्येक क्षेत्र हेतु निर्धारित अर्नेस्ट मनी एम0एस0टी0सी0 के पोर्टल पर प्रदर्शित प्रकिया के अनुसार एम0एस0टी0सी0 के पेमेंट गेटवे के माध्यम से जमा करना होगा। किसी व्यक्ति/फर्म/कम्पनी के पक्ष में पूर्व से 02 (दो) क्षेत्र या कुल 50 हे0 क्षेत्रफल से अधिक के खनन पट्टे धारित होने पर वे बिड में भाग नहीं ले सकेंगे। इच्छुक व्यक्ति/फर्म/कम्पनी (आवेदक) को ई–निविदा सह ई–नीलामी में भाग लेने के लिए सरकार के पक्ष में रू0–15,000 (रू0 पन्द्रह हजार) का आवेदन शुल्क एम0एस0टी0सी0 पेमेन्ट गेटवे के माध्यम से जमा करना होगा, जो अप्रतिदेय (Non refundable) होगा।
9. ई–निविदा सह ई–नीलामी में भाग लेने हेतु इच्छुक व्यक्ति/फर्म/कम्पनी को एम0एस0टी0सी0 में पंजीकरण कराना अनिवार्य होगा। पंजीकरण हेतु व्यक्ति/फर्म /कम्पनी को ई–ऑक्शन पोर्टल www.mstcecommerce.com पर उपलब्ध ऑनलाईन फार्म भरना पड़ेगा जिसके दौरान बिडर्स अपने लिए स्वयं जनित यूजर आई0डी0 एवं पासवर्ड बनायेंगे। इस आनलाईन पंजीयन के उपरान्त बिडर्स को एम0एस0टी0सी0 द्वारा भेजा गया सूचना ई–मेल से प्राप्त होगा, जिसके पश्चात बिडर्स को आवश्यक अभिलेख स्कैन कर एम0एस0टी0सी0 को आनलाईन भेजना अनिवार्य होगा, साथ ही बिडर्स को वार्षिक पंजीकरण शुल्क जी.एस.टी. सहित रू0–2,360.00 (रू0 दो हजार तीन सौ साठ) एम0एस0टी0सी0 पेमेन्ट गेटवे के माध्यम से ऑनलाईन देय होगा। अनिवार्य अभिलेख एवं वार्षिक पंजीकरण शुल्क की प्राप्ति के पश्चात ही बिडर्स का लॉगिन आई0डी0, पासवर्ड एवं एकाउन्ट एम0एस0टी0सी0 के निर्धारित पोर्टल पर चालू (Activate) होगा। पूर्व में पंजीकृत बिडर्स जिसके पंजीकरण की अवधि वैध है, उन्हें पंजीकरण शुल्क देना नहीं होगा परन्तु नये नियमों के अनुसार आवश्यक अभिलेख तथा हैसियत प्रमाण–पत्र आदि प्रस्तुत करना अनिवार्य होगा, जिसके पश्चात् ही उनका पंजीकरण चालू (Active) हो पायेगा।
10. पंजीकरण हेतु बिडर्स द्वारा स्वप्रमाणित निम्न अभिलेख/प्रमाण पत्र स्कैन कर एम0एस0टी0सी0 के पोर्टल पर अपलोड करना अनिवार्य होगा :–
    1. आवेदक के आधार कार्ड की प्रति, फर्म की दशा में फर्म के भागीदारों के आधार कार्ड की प्रति तथा कम्पनी के मामलें में कारपोरेट अफेयर्स मंत्रालय भारत सरकार द्वारा निर्गत कम्पनी के प्रबन्ध निदेशक का Director Identification Number (DIN) के प्रमाण–पत्र की प्रति।
    2. आवेदक का अद्यावधिक चरित्र प्रमाण पत्र, फर्म के मामले में भागीदारों के अद्यावधिक चरित्र प्रमाण पत्र की प्रति तथा कम्पनी के मामले में प्रबन्ध निदेशक का इस आशय का शपथ पत्र की कम्पनी को किसी अपराधिक वाद में दण्डित नहीं किया गया है। चरित्र प्रमाण पत्र उस जिले के जिलाधिकारी द्वारा प्रदत्त होगा, जहॉ आवेदक स्थायी रूप से निवास करता हों।
    3. आवेदक का पैन कार्ड की प्रति, फर्म या कम्पनी के मामले में उसका पैन कार्ड एवं जी0एस0टी0 नं0 की प्रति।
    4. बैंक खाते का विवरण, जिससे ई निविदा सह ई नीलामी से सम्बन्धित समस्त वित्तीय हस्तान्तरण किया जायेगा, यथा बैंक का नाम, खाता संख्या आई0एफ0एस0सी0 कोड तथा एक निरस्त चेक की प्रति।

True copy

5. जिलाधिकारी अथवा प्राधिकृत अधिकारी द्वारा जारी किया गया खनन देय बकाया न होने का प्रमाण पत्र। जहाँ आवेदक राज्य के भीतर कोई खनिज परिहार धारित नहीं करता है वहाँ इस आशय का शपथ पत्र की प्रति।
6. स्वयं का हैसियत प्रमाण पत्र अथवा हैसियत प्रमाण पत्र के साथ बैंक गारन्टी, जो बोली की धनराशि के 25 प्रतिशत की कीमत से कम न हो।

11. एम0एस0टी0सी0 भूतत्व एवं खनिकर्म निदेशालय की वेबसाइट से वसूली प्रमाण–पत्र एवं ब्लैक लिस्ट की सूची के मिलान करने के उपरान्त केवल उन्हीं व्यक्ति/फर्म/कम्पनी का पंजीकरण किया जायेगा, जो उत्तर प्रदेश उपखनिज (परिहार) नियमावली–1963 के प्रावधानों के अन्तर्गत अर्ह हो। नियम–26 के अनुसार निम्नलिखित व्यक्ति/फर्म/कम्पनी ई–निविदा सह ई–नीलामी प्रक्रिया में भाग नहीं ले सकते हैः–
(क) जो भारतीय राष्ट्रिक नहीं है।
(ख) जिसके विरूद्ध खनिज देय बकाया है।
(ग) जिसने उस जिले के जिलाधिकारी अथवा राज्य सरकार द्वारा प्राधिकृत अधिकारी जहाँ वह स्थायी रूप से निवास करता है से चरित्र प्रमाण पत्र प्राप्त नहीं कर लिया है। शर्त यह है कि उक्त चरित्र प्रमाण पत्र पुलिस सत्यापन के आधार पर दिया गया हो।
(घ) जिसने अपना आधार कार्ड की प्रति प्रस्तुत न की हो।
(ड.) जिसका नाम काली सूची में दर्ज हो।
(च) फर्म/कम्पनी के मामले में जिसने पैनकार्ड तथा जी0एस0टी0 पंजीकरण प्रमाण पत्र प्रस्तुत न किया हो।
(छ) जिसने हैसितय प्रमाण–पत्र अथवा हैसियत प्रमाण–पत्र के साथ बैंक गारण्टी, जो बोली की धनराशि के 25 प्रतिशत की कीमत से कम न हो प्रस्तुत न किया हो।

12. ऑनलाईन ई–निविदा डालने तथा ई–नीलामी बोलने की विधि का पूर्ण विवरण सेवा प्रदाता संस्था एम0एस0टी0सी0 के वेब पोर्टल www.mstcecommerce.com पर प्रदर्शित की जायेगी।

13. ई–निविदा सह ई–नीलामी में भाग लेने के लिए इच्छुक व्यक्ति/फर्म/कम्पनी को प्रत्येक क्षेत्र के लिए पृथक–पृथक रू0–15,000 (रू0 पन्द्रह हजार मात्र) का शुल्क जो अप्रतिदेय होगा तथा अर्नेस्ट मनी जो विज्ञप्ति में क्षेत्र/खण्ड के नाम के सम्मुख अंकित हो, जमा करना होगा।

14. सफल बोलीदाता/निविदादाता को छोड़कर शेष बोलीदाता/निविदादाता द्वारा जमा बयानें की धनराशि (अर्नेस्ट मनी) यथावत उसी बैंक खाते में वापस कर दी जायेगी जिस बैंक खाते से पैसा दिया गया था। आवेदक द्वारा पंजीकरण के समय दिये गये बैंक खाते में बदलाव मान्य नहीं किया जायेगा। विशेष परिस्थितियों में निदेशक, भूतत्व एवं खनिकर्म निदेशालय के अनुमोदन उपरान्त बैंक खाते का बदलाव किया जा सकता है।

15. जहाँ किसी भी कारण से ई–निविदा सह ई–नीलामी की प्रक्रिया पूरी न हो वहाँ कम से कम 7 दिन की अल्प अवधि की नोटिस देने के पश्चात् पुनः ई–निविदा सह ई–नीलामी की जा सकती है।

16. अधिकतम दो खनन पट्टे या 50 हे0 से अधिक के क्षेत्र को, उ0प्र0 राज्य में किसी व्यक्ति/फर्म/कम्पनी के पक्ष में स्वीकृत नहीं किया जायेगा। यदि किन्ही परिस्थितियों में एक व्यक्ति/फर्म /कम्पनी द्वारा अपने पक्ष में दो खनन पट्टे या 50 हे0 से अधिक के खनन पट्टे स्वीकृत करा लिया जाता है, तो अन्त में स्वीकृत खनन पट्टे निरस्त

True copy

कर पट्टा अन्तर्गत जमा सम्पूर्ण धनराशि जब्त कर ली जायेगी तथा केवल प्रारम्भ के दो क्षेत्र अथवा 50 हे0 के खनन पट्टे ही अनुमन्य होंगे। परन्तु यदि आवेदक स्वयं अपने पक्ष में दो खनन पट्टे या 50 हे0 से अधिक के खनन पट्टे हेतु जारी लेटर ऑफ इंटेन्ट की सूचना देता है, तो उक्त सीमा के अन्तर्गत कोई भी खनन पट्टा क्षेत्र के चयन का उसे अधिकार होगा तथा शेष क्षेत्रों की जमा धनराशि पुष्टि के उपरान्त यथावत वापस कर दी जायेगी। नियमावली 1963 में 47वें संशोधन के पूर्व के प्रकरण इस शर्त से आच्छादित नहीं होंगे।

17. ई–निविदा सह ई–नीलामी की प्रक्रिया :–

(1) ई–निविदा सह ई–नीलामी दो चरणों में की जायेगी। प्रथम चरण में केवल ई–निविदा विज्ञापन में निर्धारित तिथि एवं समय के अन्तर्गत डाली जायेगी। बिड की दर प्रत्येक उपखनिज के लिए प्रति घनमीटर के लिए दी जायेगी, जो सम्बन्धित उपखनिज के लिए नियमावली–1963 के अनुसूची–1 में उल्लिखित रायल्टी की दर से कम नहीं होगा। विज्ञप्ति के अनुसार क्षेत्रवार प्राप्त ई–निविदा को एक साथ न खोलकर पृथक–पृथक खोला जायेगा। प्रत्येक क्षेत्र के प्रथम चरण की ई–निविदा खोलने के तत्काल 02 घंटे बाद द्वितीय चरण की ई–नीलामी की कार्यवाही प्रारम्भ की जायेगी।

(2) प्रथम चरण की समाप्ति के उपरान्त निम्नानुसार प्रक्रिया अपनायी जायेगी :–

(क) यदि प्रथम चरण में एक ही बिड प्राप्त होती है और उक्त बिड (ऑफर) में प्रतिघन मीटर दिया गया दर नियमावली–1963 के प्रथम अनुसूची में उस उपखनिज के लिए निर्धारित रायल्टी दर से 400 प्रतिशत से अधिक है तथा शेष शर्तें पूर्ण करता हो तो जिलाधिकारी द्वारा उस निविदादाता के पक्ष लेटर ऑफ इन्टेंट जारी किया जायेगा।

(ख) यदि प्रथम चरण में केवल एक ही बिड प्राप्त होता है और उक्त बिड (आफर) में प्रति घनमीटर में दिया गया दर नियमावली–1963 के प्रथम अनुसूची में उस उपखनिज के लिए निर्धारित रायल्टी दर से अधिक परन्तु 400 प्रतिशत से कम है तो जिलाधिकारी क्षेत्र/खण्ड की भौगोलिक स्थिति, खनिज की उपलब्धता, खनिज की गुणवत्ता, उपखनिज का बाजार मूल्य, उस क्षेत्र में खनिज की मांग, क्षेत्र में अवैध खनन की सम्भावना, राजस्व की प्राप्ति आदि पर विचार करते हुये स्वविवेक से एकल निविदादाता के पक्ष में लेटर ऑफ इन्टेंट जारी करने अथवा न करने के संबंध में निर्णय लेंगे।

(ग) यदि प्रथम चरण में एक से अधिक परन्तु पॉच या पॉच से कम बिड प्राप्त होता है तो सभी बिडकर्ता द्वितीय चरण की ई–नीलामी की प्रक्रिया में भाग लेने हेतु अर्ह होगें तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में जिलाधिकारी द्वारा लेटर ऑफ इन्टेंट जारी किया जायेगा।

(घ) यदि पॉच से अधिक बिड/आफर प्राप्त होते हैं तब केवल पॉच सर्वाधिक निविदाकार ही द्वितीय चरण की ई–नीलामी में भाग लेने हेतु अर्ह होंगे तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में ही जिलाधिकारी द्वारा लेटर ऑफ इन्टेंट जारी किया जायेगा।

(3) उपरोक्त प्रस्तर–17(2)(ग),(घ) के अनुसार प्रथम चरण के योग्य बोलीदाता द्वितीय चरण की ई–नीलामी में भाग ले सकते हैं।

Pattanaik

True copy

(4) द्वितीय चरण में ई–नीलामी की प्रक्रिया की जायेगी। ई–नीलामी की प्रक्रिया प्रथम चरण की अग्रसारित प्रक्रिया होगी, जिसमें प्रथम चरण में प्राप्त उच्चतम बिड/आफर द्वितीय चरण की ई–नीलामी के लिए न्यूनतम बोली (Floor price) स्वतः निर्धारित हो जायेगी।

(5) ई–नीलामी की प्रक्रिया जो ई–निविदा खोलने के तत्काल दो घंटे बाद प्रारम्भ होगी, में इच्छुक एवं अर्ह व्यक्ति/फर्म/कम्पनी बोली में कई बार भाग ले सकता है। ई–नीलामी की ऑनलाइन प्रक्रिया में स्क्रीन पर अधिकतम बोली प्रदर्शित होती रहेगी और प्रदर्शित बोली से अधिक बोली ऑनलाईन ही दिया जा सकता है।

(6) निर्धारित समय के पश्चात बोली बन्द हो जायेगी और उसके उपरान्त कोई बोली नहीं दिया जा सकता है। बोली के अन्तिम समय में यदि कोई और बोली प्राप्त होती है तो ई–नीलामी की बोली का समय स्वतः 05 मिनट के लिए बढ़ जायेगा। यह प्रक्रिया तब तक जारी रहेगी जब तक 05 मिनट के अन्तराल में कोई और बोली प्राप्त नहीं होती है।

(7) ई–निविदा सह ई–नीलामी की कालयोजना एवं अवधि निम्नानुसार सम्पादित की जायेगीः–

प्री बिड ई0एम0डी0 एवं आवेदन शुल्क जमा करने की अन्तिम तिथि	ई–निविदा से पूर्व एम.एस.टी.सी. में अपेक्षित प्री–बिड ई.एम.डी. एवं आवेदन शुल्क एम.एस.टी.सी. की वेब साईट पर वर्णित दिशा निर्देशों के अनुसार जमा करने की जिम्मेदारी बोलीदाता की है एवं बोलीदाता यह सुनिश्चित कर लें।
प्रेस विज्ञप्ति का दिनांक	06.06.2020
प्रथम चरण ई निविदा (ई–टेण्डर) की अवधि	दिनांक 06.07.2020 के पूर्वान्ह 10:00 बजे से दिनांक 09.07.2020 के सायं 05:00 बजे तक
प्रथम चरण में प्राप्त ई–निविदा (बिड) का खोला जाना एवं उसका मूल्यांकन	दिनांक 10.07.2020 को पूर्वान्ह 10:00 बजे से क्रमांक 20 पर विज्ञापित क्षेत्र दिनांक 13.07.2020 को पूर्वान्ह 10:00 बजे से क्रमांक 21 पर विज्ञापित क्षेत्र दिनांक 14.07.2020 को पूर्वान्ह 10:00 बजे से क्रमांक 22 पर विज्ञापित क्षेत्र दिनांक 15.07.2020 को पूर्वान्ह 10:00 बजे से क्रमांक 23 पर विज्ञापित क्षेत्र
द्वितीय चरण की ई–नीलामी की अवधि	दिनांक 10.07.2020 को अपरान्ह 12:00 बजे से 14.00 बजे तक क्रमांक 20 पर विज्ञापित क्षेत्र दिनांक 13.07.2020 को अपरान्ह 12:00 बजे से 14.00 बजे तक क्रमांक 21 पर विज्ञापित क्षेत्र दिनांक 14.07.2020 को अपरान्ह 12:00 बजे से 14.00 बजे तक क्रमांक 22 पर विज्ञापित क्षेत्र दिनांक 15.07.2020 को अपरान्ह 12:00 बजे से 14.00 बजे तक क्रमांक 23 पर विज्ञापित क्षेत्र

8 परिणाम की घोषणा एवं उसका प्रदर्शन :

(क) प्रथम चरण की ई–निविदा प्रक्रिया का परिणाम निविदाकार (Tenderer) के लॉगिन पर प्रदर्शित होगा। प्रथम चरण के निविदा प्रक्रिया के समापन के पश्चात अधिकतम निविदा धनराशि (बिडिंग एमाउन्ट) प्रदर्शित की जायेगी। सभी निविदाकार द्वितीय चरण की बोली हेतु वे योग्य है अथवा नहीं को भी लॉगिन कर जान सकते हैं।

(ख) एकल निविदा के मामलों को छोड़कर शेष मामलों में द्वितीय चरण की ई–नीलामी समाप्त होने के उपरान्त प्राप्त अधिकतम बोली उसके बोलीदाता का विवरण एम0एस0टी0सी0 के निर्धारित पोर्टल पर प्रदर्शित किया जायेगा।

18. पट्टे का दिया जाना : नियमावली–1963 के नियम–28 में उल्लिखित प्रावधानों के अनुसार ई–निविदा सह ई–नीलामी के मामले में उस बोली या प्रस्ताव को उपरोक्त प्रस्तर–17(2) में दिये गये प्रक्रिया के अनुसार जिलाधिकारी स्वीकार करेंगे। जिलाधिकारी द्वारा सफल एवं नियमानुसार अर्ह बोलीदाता/निविदादाता को उनके द्वारा प्रस्तुत मूल अभिलेख के सत्यापन के एक सप्ताह के अन्दर लेटर ऑफ इन्टेट निर्गत किया जायेगा।

True copy

19. ई–नीलामी समाप्त होने के पश्चात 03 कार्य दिवस के अन्दर सफल बोलीदाता को अपने मूल अभिलेख का सत्यापन जिलाधिकारी, प्रयागराज के द्वारा अथवा निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ के द्वारा कराना होगा। निदेशक द्वारा मूल अभिलेखों के सत्यापन की स्थिति में अभिलेख–सत्यापन की आज्ञा ई–मेल के माध्यम से सम्बन्धित जिलाधिकारी को प्रेषित की जायेगी। अभिलेख सत्यापन के पश्चात ही जिलाधिकारी द्वारा आशय पत्र (लेटर ऑफ इन्टेंट) जारी किया जायेगा। सत्यापन में यदि कोई अभिलेख अथवा प्रमाण पत्र कूटरचित, असत्य अथवा गलत पाया जाता है तो लेटर आफ इन्टेंट जारी नहीं किया जायेगा तथा बयाने की धनराशि (अर्नेस्ट मनी) जब्त कर ली जायेगी।

20. लेटर आफ इन्टेंट में निम्न विवरण होंगे :–

(1) प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना पट्टा क्षेत्र/खण्ड के लिए विज्ञप्ति में आंकलित मात्रा (घनमीटर) को ई–निविदा/ई–नीलामी की दर (रूपया प्रति घनमीटर) से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।

(2) सफल बोलीदाता/निविदादाता पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 20 प्रतिशत दो कार्य दिवस के अन्दर जमा करेगा। बयाने की धनराशि (अर्नेस्ट मनी) प्रथम किश्त में समायोजित कर ली जायेगी।

(3) पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली–1963 के पंचम अनुसूची के अनुसार जमा की जायेंगी। पूर्व के परिहारधारकों द्वारा पंचम अनुसूची प्रक्रिया अन्तर्गत धनराशि जमा करने के अनुरोध पर जिलाधिकारी द्वारा कार्यवाही की जायेगी।

(4) पट्टाधारक नियम–17के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा, जिसमें सीमा बिन्दुओं का जियोकोआर्डिनेट भी इंगित किया जायेगा तथा नियम–35 के अनुसार सीमा–स्तम्भ लगायेगा और इसका अनुरक्षण करेगा।

(5) चयनित आवेदक नियम–34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स प्लेलोजर प्लान एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।

(6) प्रत्येक पट्टाधारक द्वारा नियम–34 के अनुसार क्षेत्र के भूमि–उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।

(7) आशय पत्र (लेटर ऑफ इन्टेंट) जारी होने के एक माह के भीतर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

(8) पर्यावरण स्वच्छता प्रमाण पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन क्रिया तत्काल प्रारम्भ की जानी होगी।

True copy

(9) नियम–34(4) के अन्तर्गत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा। नियम–34(4) के उल्लंघन की दशा में जिला मजिस्ट्रेट द्वारा नियम–59(7) के अन्तर्गत जारी लोटर ऑफ इन्टेन्ट निरस्त किया जा सकता है।

(10) नियम–34(5) के अन्तर्गत पर्यावरण अनापत्ति प्रमाण पत्र निर्गत होने के उपरान्त एक माह के भीतर पट्टा विलेख का निष्पादन करना अनिवार्य होगा। नियम–34(5) के उल्लंघन की दशा में प्रस्तावक द्वारा जमा प्रथम किश्त एवं प्रतिभूति धनराशि समपृहत करते हुए जारी लेटर ऑफ इन्टेन्ट निरस्त किया जायेगा।

21. सफल बोलीदाता/निविदादाता द्वारा धनराशि जमा करने की रीतिः

1. स्वीकृत पट्टे की अवधि 05 वर्ष होगी, परन्तु बोली/निविदा की धनराशि प्रथम वर्ष के लिए मानी जायेगी। जिलाधिकारी द्वारा निर्धारित मात्रा यदि पर्यावरण स्वच्छता प्रमाण–पत्र में अनुमन्य मात्रा से भिन्न होने पर पर्यावरण स्वच्छता प्रमाण–पत्र की मात्रा अनुमन्य होगी। पट्टा क्षेत्र हेतु अनुमन्य मात्रा को प्रथम वर्ष के लिए प्राप्त बोली की दर से गुणा कर प्रथम वर्ष हेतु ई–नीलामी की धनराशि निर्धारित की जायेगी। अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तद्नुसार प्रथम वर्ष एवं अनुवर्ती वर्षों के लिए पट्टा धनराशि नियमावली–1963 के पंचम अनुसूची के अनुसार पट्टा धारक द्वारा जमा की जायेगी।
2. लेटर ऑफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूत जमा एवं 20 प्रतिशत प्रथम किश्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 45 प्रतिशत के समतुल्य धनराशि जनपद प्रयागराज में खनन विभाग के निर्धारित लेखाशीर्षक 0853 अलौह खनन एवं धातु कर्म उद्योग में लेटर ऑफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर प्री बिड अर्नेस्टमनी समायोजित करते हुए जमा किया जाना होगा तथा जमा चालान की मूल प्रति कार्यालय जिलाधिकारी, प्रयागराज, खनन अनुभाग को प्रेषित करना होगा। प्री बिड अर्नेस्ट मनी की धनराशि एम0एस0टी0सी0 द्वारा जनपद प्रयागराज के जिलाधिकारी को चेक/ड्राफ्ट के माध्यम से अथवा ऑनलाइन हस्तांतरित की जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है, तो उसके द्वारा जमा अर्नेस्टमनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।
3. प्रथम वर्ष की शेष 80 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों के लिए पट्टा धनराशि नियमावली में निर्धारित पंचम अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी। उक्त अनुसूची में नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम–58 के अनुसार देय धनराशि ब्याज सहित वसूल की जायेगी।
4. पट्टाधारक द्वारा राज्य सरकार अथवा केन्द्र सरकार द्वारा समय–समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) आदि नियमानुसार जमा किया जायेगा।

True copy

22. शर्तें:–

1. ई–निविदा सह ई–नीलामी में भाग लेने से पूर्व क्षेत्र/खण्ड में आंकलित उपखनिज की मात्रा एवं खनन स्थल के लिए पहुँच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर बिडर स्वयं आश्वस्त हो लें। ई–निविदा सह ई–नीलामी में भाग लेने के पश्चात इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नहीं किया जायेगा।
2. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कॉर्डिनेट्स अंकित किया जायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भों को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शायें गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
3. पट्टाविलेख के निष्पादन के दिनांक से तत्काल खनन संक्रियायें प्रारम्भ करेगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाति करेगा।
4. पट्टाधारक नियम–35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार पी0टी0जेड सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेंगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई–प्रपत्र एम0एम0–11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख–रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम–66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
5. पट्टाधारक प्रत्येक वाहन को ई–एम0एम0–11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई–एम0एम0–11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली–1963 के नियम–59 के अन्तर्गत शास्ति का भागीदार होगा।
6. पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा।
7. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
8. नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा एवं अन्य किसी भी माध्यम से खनन कार्य नहीं किया जायेगा।
9. ई–निविदा में प्रतिभाग करने से पूर्व खनन संक्रिया की साध्यता के विषय में मौके का स्वयं निरीक्षण कर ई–निविदादाता अवश्य ही आश्वस्त हो लें। ई–निविदा में प्रतिभाग करने का स्पष्ट आशय है कि ई–निविदा हेतु विज्ञापन में दर्शित खनिज की मात्रा, खनन क्रिया की साध्यता, खनन स्थल तक पहुँच मार्ग की उपलब्धता आदि के विषय में बिडर को कोई आपत्ति नहीं है।
10. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
11. यदि पट्टाधारक द्वारा नियमों, खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बतानें की युक्ति–युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।

True copy

12. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
13. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा आपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
14. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।
15. सार्वजनिक सड़क, जलाशय, नहर, रेलवे/रेलवे लाईन, निवसित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।
16. प्रस्तावक पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त खनन पट्टा विलेख निष्पादित कराकर ही खनन कार्य प्रारम्भ करेगा।
17. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तें जो जिलाधिकारी, प्रयागराज एवं निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0 द्वारा उचित समझी जायेगी उसे लागू किया जायेगा, जो पट्टाधारक को मान्य होगी।
18. विज्ञापित क्षेत्रों के सम्बन्ध में पट्टा स्वीकृति की कार्यवाही मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण एवं मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों के अधीन होगा।
19. पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति अनुवर्ती प्रस्तावक को अन्तरित किये जाने में प्रस्तावक को कोई आपत्ति नहीं होगी।

30/05/2020
(भानु चन्द्र गोस्वामी)
जिलाधिकारी, प्रयागराज।

पत्रांक 288 /खनिज/2020-21 तद्दिनांक।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उत्तर प्रदेश शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. आयुक्त, प्रयागराज मण्डल, प्रयागराज।
4. निदेशक, सूचना एवं जन सम्पर्क विभाग, उत्तर प्रदेश, लखनऊ को दो दैनिक समाचार पत्रों में प्रकाशित कराने हेतु।
5. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, प्रयागराज।
6. समस्त उपजिलाधिकारी, प्रयागराज को तहसील के सूचना पट पर प्रदर्शित करने हेतु।
7. जिला सूचना विज्ञान अधिकारी, प्रयागराज।
8. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, द्वितीय तल, सेन्टर कोर्ट बिल्डिंग 3/सी.5 पार्करोड, सिविल अस्पताल के सामने, हजरतगंज, लखनऊ।
9. जिला सूचना अधिकारी, प्रयागराज को व्यापक प्रचार-प्रसार हेतु।
10. अध्यक्ष नगर पंचायत, प्रयागराज।
11. अध्यक्ष जिला पंचायत, प्रयागराज।
12. नाजिर सदर, कलेक्ट्रेट, प्रयागराज को सूचना पट पर चस्पा करने हेतु।

30/05/2020
(भानु चन्द्र गोस्वामी)
जिलाधिकारी, प्रयागराज।

True copy

Scanned with CamScanner

ANNEXURE R-2

(41) 2

कार्यालय जिलाधिकारी प्रयागराज।

(खनन अनुभाग)

पत्रांक 907 /खनिज/2020–21 दिनांक 11/06/2020

आशय–पत्र (Letter of Intent)

श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला
निवासी–सरायकाजी कादन उर्फ मियॉपुर,
थाना–लाईन बाजार, जनपद–जौनपुर।

शासनादेश संख्या–1875/86–2017–57(सा0)/20 टी0सी0–1, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ, दिनांक 14.08.2017 एवं अनुवर्ती शासनादेश संख्या–2168/86–2019–57(सामा0)/2017 दिनांक 09.10.2019 में दिये गये निर्देशों के अनुपालन में इस कार्यालय के पत्र संख्या–288/खनिज/2020–21 दिनांक 30.05.2020 द्वारा जनपद प्रयागराज के नदी तल में उपलब्ध साधारण बालू के कुल 04 रिक्त क्षेत्रों को ई–निविदा खोले जाने व ई–नीलामी की कार्यवाही को सम्पन्न करने के लिए उ0प्र0 उपखनिज(परिहार) नियमावली–1963 के अध्याय–4 के अन्तर्गत खनन परिहार पर स्वीकृत किये जाने हेतु घोषित/विज्ञापित किया गया था। सेवा प्रदाता संस्था एम0एस0टी0सी0 लि0 (भारत सरकार का उपक्रम) द्वारा सम्पादित ई–निविदा सह ई–नीलामी की प्रक्रिया के दूसरे चरण की समाप्ति के उपरान्त निम्नलिखित विवरण के अनुसार आपकी बोली सर्वोच्च पायी गयी है:–

विवरण

क्षेत्र का विवरण								वार्षिक आंकलित खनन योग्य साधारण बालू की मात्रा (घनमीटर/वर्ष)
तहसील	ग्राम	नदी	खण्ड संख्या	क्षेत्रफल (हेक्टेयर)	जियोक्वार्डिनेट्स			
					अक्षांश		देशान्तर	
1	2	3	4	5	6		7	8
करछना	मड़ौका, मीरकपुर, महेवा पट्टी (पश्चिम)	यमुना	16	8.00	A	25° 24.614'N	81° 49.506'E	1,60,000
					B	25° 24.720'N	81° 49.410'E	
					C	25° 24.831'N	81° 49.576'E	
					D	25° 24.718'N	81° 49.663'E	

ई–नीलामी बोली में प्राप्त सर्वोच्च दर (रू0/ घनमीटर)	प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि (रू0)	प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 45 प्रतिशत (जिसमें प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 20 प्रतिशत प्रथम किस्त के रूप में एवं प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 25 प्रतिभूति के रूप मे शामिल है) के समतुल्य धनराशि (रू0)	जमा प्रीबिड अर्नेस्ट मनी (रू0) में)	प्रीबिड अर्नेस्ट मनी समायोजित होने के उपरान्त जमा किये जाने वाली धनराशि (रू0 में)
09	10	11	12	13
238.00	3,80,80,000.00	1,71,36,000.00	26,00,000.00	1,45,36,000.00

ई–मेल के माध्यम से एम0एस0टी0सी0 लि0 द्वारा दी गयी सूचना के आधार पर आप द्वारा इस कार्यालय में प्रस्तुत अभिलेख प्रथम दृष्टया सही पाये गये है।

अतः उपरोक्त विवरण के अनुसार साधारण बालू खण्ड संख्या–16 (मड़ौका, मीरकपुर, महेवा पट्टी पश्चिम) रकबा–8.00 हेक्टेयर हेतु उ0प्र0 उपखनिज (परिहार) नियमावली–1963 के अध्याय–4 के अन्तर्गत खनन पट्टा दिये जाने हेतु आशय पत्र (Letter of Intent) निम्नलिखित शर्तों के साथ निर्गत की जा रही है :–

True copy

Scanned with CamScanner

शर्तें:–

1. प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना पट्टा क्षेत्र/खण्ड के लिए विज्ञप्ति में आंकलित मात्रा **160,000 (घनमीटर)** को ई–निविदा/ई–नीलामी की **दर 238.00 (रूपया प्रति घनमीटर)** से गुणा कर निकाली गयी है। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।
2. लेटर ऑफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूत जमा एवं 20 प्रतिशत प्रथम किश्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 45 प्रतिशत **(तालिका कॉलम–11 के अनुसार)** के समतुल्य धनराशि निर्धारित लेखाशीर्षक 0853 अलौह खनन एवं धातु कर्म उद्योग में लेटर ऑफ इन्टेंट जारी होने के **दो कार्य दिवसों** के अन्दर प्री बिड अर्नेस्टमनी समायोजित करते हुए जमा किया जाना होगा तथा जमा चालान की मूल प्रति कार्यालय जिलाधिकारी, प्रयागराज, खनन अनुभाग को प्रेषित करना होगा। प्री बिड अर्नेस्ट मनी की धनराशि एम0एस0टी0सी0 द्वारा जनपद प्रयागराज के जिलाधिकारी को चेक/ड्राफ्ट के माध्यम से अथवा ऑनलाइन हस्तांतरित की जायेगी। यदि निर्धारित अवधि में सफल बोलीदाता/निविदादाता **कॉलम–13** में दी गयी उक्त धनराशि जमा करने में असफल होता है, तो निर्गत आशय पत्र (Letter of Intent) निरस्त करते हुये उसके द्वारा जमा अर्नेस्टमनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।
3. पट्टे के प्रथम वर्ष की शेष किश्ते एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली–1963 के पंचम अनुसूची के अनुसार जमा की जायेगी।
4. चयनित आवेदक नियम–17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा, जिसमें सीमा बिन्दुओं का जियोकोआर्डिनेट भी इंगित किया जायेगा तथा नियम–35 के अनुसार सीमा–स्तम्भ लगायेगा और इसका अनुरक्षण करेगा।
5. चयनित आवेदक नियम–34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
6. चयनित आवेदक द्वारा नियम–34 के अनुसार क्षेत्र के भूमि–उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
7. आशय पत्र (लेटर ऑफ इन्टेंट) जारी होने के एक माह के भीतर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
8. नियम–34(4) के अन्तर्गत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा। नियम–34(4) के उल्लंघन की दशा में जिलाधिकारी द्वारा नियम–59(7) के अन्तर्गत जारी लोटर ऑफ इन्टेन्ट निरस्त किया जा सकता है।
9. नियम–34(5) के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र निर्गत होने के उपरान्त एक माह के भीतर पट्टा विलेख का निष्पादन करना अनिवार्य होगा। नियम–34(5) के उल्लंघन की दशा में प्रस्तावक द्वारा जमा प्रथम किश्त एवं प्रतिभूति धनराशि समपृहत करते हुए जारी लेटर ऑफ इन्टेन्ट निरस्त किया जायेगा।
10. आशय पत्र में दी गयी शर्तों के अनुसार निर्धारित समयावधि में प्रथम वर्ष के लिए निर्धारित नीलामी पट्टा की सकल धनराशि का कुल 45 प्रतिशत के समतुल्य धनराशि जमा कर, अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करने के उपरान्त ही आपके पक्ष में खनन पट्टा स्वीकृति/विलेख के सम्बन्ध में अन्य अग्रेतर कार्यवाही की जायेगी।
11. **ई–निविदा सह ई–नीलामी में भाग लेने से पूर्व क्षेत्र/खण्ड में आंकलित उपखनिज की मात्रा एवं खनन स्थल के लिए पहुँच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर आप द्वारा आश्वस्त हो कर ही ई–निविदा सह ई–नीलामी में भाग लिया गया है, भाग लेने के पश्चात इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नहीं किया जायेगा।**
12. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कॉर्डिनेट्स अंकित किया जायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भों को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शायें गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
13. पट्टाविलेख के निष्पादन के दिनांक से तत्काल खनन संक्रियायें प्रारम्भ किया जाना होगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाति करेगा।

True copy

Scanned with CamScanner

14. चयनित आवेदक नियम–35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार पी0टी0जेड सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई–प्रपत्र एम0एम0–11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख–रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम–66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।

15. चयनित आवेदक प्रत्येक वाहन को ई–एम0एम0–11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई–एम0एम0–11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली–1963 के नियम–59 के अन्तर्गत शास्ति का भागीदार होगा।

16. चयनित आवेदक 03 मीटर की गहराई अथवा जलस्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा। नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।

17. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नही किया जायेगा।

18. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।

19. यदि चयनित आवेदक द्वारा नियमों, खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति–युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है तथा उसका नाम काली सूची में डाल दिया जायेगा।

20. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।

21. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा आपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।

22. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारक को मान्य होगा।

23. सार्वजनिक सड़क, जलाशय, नहर, रेलवे/रेलवे लाईन, निवसित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नही किया जायेगा।

24. प्रस्तावक पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त खनन पट्टा विलेख निष्पादित कराकर ही खनन कार्य प्रारम्भ करेगा।

25. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय–समय पर अन्य शर्तें जो जिलाधिकारी, प्रयागराज एवं निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0 द्वारा उचित समझी जायेगी उसे लागू किया जायेगा, जो चयनित आवेदक को मान्य होगी।

26. पट्टा स्वीकृति की कार्यवाही मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण एवं मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों के अधीन होगा।

27. खनन स्थल पर निर्धारित विशिष्टियों का तौल मशीन एवं सी0सी0टी0वी0 कैमरा लगवाकर उसका इन्टीग्रेशन कमाण्ड सेन्टर से किया जाना होगा।

11/08/2020

(भानु चन्द्र गोस्वामी)
जिलाधिकारी, प्रयागराज।

पत्रांक /खनिज/2020–21 तद्दिनांक।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. जिला सूचना विज्ञान अधिकारी, प्रयागराज को एम.एस.टी.सी. लि0 के वेब पोर्टल www.mstcecommerce.com पर अपलोड करने हेतु।

(भानु चन्द्र गोस्वामी)
जिलाधिकारी, प्रयागराज।

True copy

Scanned with CamScanner

ANNEXURE R-3

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : docuplko@yahoo.com
Website : www.seiaaup.com

To,

Shri Ravi Shankar Shukla
S/o Shri Parmanand Shukla,
Sarai Kaji Kadan Urf Miyapur,
Line Bazar, Jaunpur.

Ref. No. 1025 /Parya/SEIAA/3987/2020 Date: 15 October, 2020

Sub: **Transfer of Environmental Clearance for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim),Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha), M/s Raj Construction File No. 3987**

Dear Sir,

Please refer to your application dated 04-09-2020 and an undated letter received in this office on 07-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 24-09-2020.

SEIAA gone through the undated letter of Shri Ravi Shankar Shukla dated 14.08.2020 regarding transfer of Environmental Clearance to the above project issued vide letter no. 222/Parya/SEAC/3987/2018 date 08.03.2018. SEIAA gone through file and documents and noted that the Environmental Clearance was issued to Smt. Sunita Singh W/o Shri Raviraj Singh, H. No. 53A, Shakti nagar Chaka, FCI, Karchchana, Allahabad for a period of 5 years. SEIAA noted that the previous lease issuedto Smt. Sunita Singh vide letter no. 1629/Khanij/2017-18 dated 12.12.2017 for a period of 5 years was cancelled vide DM, Prayagraj order no. 1992/Khanij/E-nilamiBalu/2019-20 dated 17.02.2020 and another LOI was issued to Shri Ravi Shankar Shukla S/o Shri Parmanand Shukla, Sarai Kaji Kadan Urf Miyapur, Line Bazar, Jaunpur vide letter no. 907/Khanij/2020-21 dated 11.08.2020 for a period of 5 years. SEIAA opined to transfer Environmental Clearance issued vide letter no. 222/Parya/SEAC/3987/2018 date 08.03.2018from Smt. Sunita Singh W/o Shri Raviraj Singh, H. No. 53A, Shakti nagar Chaka, FCI, Karchchana, Allahabad to Shri Ravi Shankar Shukla S/o Shri Parmanand Shukla, Sarai Kaji Kadan Urf Miyapur, Line Bazar, Jaunpur for remaining period i.e upto 07.03.2023. Validity of Environmental Clearance shall be extended after receiving certificate from the competent authority that mining was not conducted on previous EC after 08.03.2018. Rest all the content of Environmental Clearance letter shall remain same.

Rest all the content of Environmental Clearance letter no 222/Parya/SEAC/3987/2018 date 08.03.2018 shall remain the same.

(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEAC/3987/2018 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Allahabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

True copy

ANNEXURE R-4

7

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP50200383702345T
Certificate Issued Date	:	29-Nov-2021 05:04 PM
Account Reference	:	SHCIL (FI)/ upshcil01/ ALLAHABAD1/ UP-AHD
Unique Doc. Reference	:	SUBIN-UPUPSHCIL01903083674036O4T
Purchased by	:	RAVI SHANKAR SHUKLA SON OF PARMANAND SHUKLA
Description of Document	:	Article 35 Lease
Property Description	:	YAMUNA RIVER KHAND NO-16 ORDINARY SAND VILL MADAUKA MEERAKPUR MAHEWAPATTI (W) TEH KARCHANA PRAYAGRAG
Consideration Price (Rs.)	:	
First Party	:	DISTRICT MAGISTRATE PRAYAGRAJ
Second Party	:	RAVI SHANKAR SHUKLA SON OF PARMANAND SHUKLA
Stamp Duty Paid By	:	RAVI SHANKAR SHUKLA SON OF PARMANAND SHUKLA
Stamp Duty Amount(Rs.)	:	54,63,360 (Fifty Four Lakh Sixty Three Thousand Three Hundred And Sixty only)

LOCKED BY S.R. Kartikeya

Please write or type below this line

मिथिलेश कुमार पाण्डेय
खान अधिकारी
प्रयागराज

(हर्ष देव पाण्डेय)
अपर जिलाधिकारी (प्रशासन)
प्रयागराज

(संजय कुमार खत्री)
जिलाधिकारी
प्रयागराज

Ravi Shankar Shukl

RS 00 2

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certific e website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the
3. In case of any discrepancy please inform the

True copy

(2)

प्रपत्र एम0एम0– 6
(नियम–29)

खनन के लिए ई–निविदा सह ई–नीलाम पट्टे का आदर्श प्रपत्र

यह अनुबन्ध आज.....बुधवार..... दिनांक 01/12/2021 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य–सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि संदर्भ से ऐसा ग्राहय हो, उत्तराधिकारी तथा अभिहस्तांकिती भी समझे जायेंगे), ———एक पक्ष

और

श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला निवासी सरायंकाजी कादन उर्फ मियॉपुर, थाना–लाईन बाजार, जनपद–जौनपुर (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राहय हो, उसके दायाद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे)

——द्वितीय पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली–2021 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये ई–निविदा सह ई–नीलामी में पट्टेदार/पट्टेदारों को बोली का वार्षिक आंकलित खनन योग्य साधारण बालू की 94,000.00 घनमीटर (चौरान्बे हजार घनमीटर) मात्रा के खनन एवं परिवहन के लिए रू0 238.00 प्रति घनमीटर की दर से प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि रू0 2,23,72,000.00 (दो करोड़ तेइस लाख बहत्तर हजार रूपये) एवं अनुवर्ती/आगामी वर्षो में प्रत्येक वर्ष पिछले वर्ष की नीलामी की धनराशि पर 10.00 प्रतिशत की वृद्धि करते हुये नीलामी पट्टा की धनराशि निर्धारित करने के आधार पर ई–निविदा के प्रस्ताव/ ई–नीलामी की बोली को राज्य सरकार द्वारा नीलामी पट्टे के लिए पॉच वर्षो के निमित्त एतद्धीन लिखित अनुसूची के भाग–1 में वर्णित भूमि के सम्बन्ध में 8.00 हेक्टेयर के लिए स्वीकार कर लिया गया है।

उक्त क्षेत्र से साधारण बालू का खनन व परिवहन करने हेतु निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ के पत्र संख्या–1401/मा0 प्लान/2017 दिनांक 27.11.2020 द्वारा अनुमोदित खनन योजना एवं State Level Environment Impact Assessment Authority, U.P. Lucknow के पत्र संख्या–405/Parya/SEIAA/3987/2020 दिनांक 15.10.2021 **(स्वच्छता प्रमाण पत्र की वैधता 05 वर्षीय पट्टावधि के मध्य ही दिनांक 07.03.2023 को समाप्त हो जायेगी। अतः स्वच्छता प्रमाण पत्र की वैधता समाप्ति के पूर्व अद्यतन स्वच्छता प्रमाण पत्र प्रस्तुत करना होगा)** द्वारा सा0 बालू की मात्रा 94,000 घनमीटर प्रति वर्ष खनन एवं परिवहन के लिए स्वच्छता प्रमाण पत्र प्रदान किया गया है।

यह इसका साक्ष्य है कि इस उपस्थापन–पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार/पट्टेदारों की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्द्वारा पट्टेदार/पट्टेदारों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

साधारण बालू (जिन्हें आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), की समस्त खान, तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग–1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे।

मिथिलेश कुमार पाण्डेय
खान अधिकारी
प्रयागराज

(हर्ष देव पाण्डेय)
अपर जिलाधिकारी (प्रशासन)
प्रयागराज

(संजय कुमार खत्री)
जिलाधिकारी
प्रयागराज

True copy

आवेदन सं०: 202100892015517

पट्टा अनुबंध विलेख

बही सं०: 1 रजिस्ट्रेशन सं०: 12666 वर्ष: 2021

प्रतिफल- 0 स्टाम्प शुल्क- 5463360 बाजारी मूल्य - 0 पंजीकरण शुल्क - 1365840 प्रतिलिपिकरण शुल्क - 60 योग : 1365900

श्री रवि शंकर शुक्ला ,
पुत्र श्री परमानन्द शुक्ला
व्यवसाय : व्यापार
निवासी: सराय कांजी कादन उर्फ़ मियांपुर थाना लाइन बाज़ार जनपद जौनपुर

ने यह लेखपत्र इस कार्यालय में दिनाँक 03/12/2021 एवं 12:27:46 PM बजे निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

शिवेन्द्र कुमार सिंह
उप निबंधक :करछना
प्रयागराज
03/12/2021

माया शंकर विश्वकर्मा
निबंधक लिपिक

सत्यमेव जयते

True copy

दिनांक 01/12/2021 से दिनांक 30/11/2026 तक पाँच वर्ष की आगामी अवधि के लिए पट्टेदार/पट्टेदारों की एतद्द्वारा दिये गए और पदान्तरित ऐसे भू–गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग–2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न–भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्द्वारा राज्य सरकार के साथ प्रसंविदा करता है/करते हैं और राज्य सरकार एतद्द्वारा पट्टेदार/पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्द्वारा इसके साथ दिये गये पक्षों की बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग–3 में अभिव्यक्त है।

(ऊपर अभिदिष्ट अनुसूची)

भाग–1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्रः– वह समस्त भूखण्ड, जो जिला–प्रयागराज में तहसील–**करछना** के अन्तर्गत **यमुना नदी स्थित खण्ड संख्या–16 (ग्राम–मड़ौका, मीरकपुर, महेवा पट्टी पश्चिम)** क्षेत्रफल–8.00 हेक्टेयर जो यहाँ संलग्न नक्शें में चिन्हित है और उसे लाल स्याही से रंजित (Coloured) किया गया है जिसकी सीमाएं निम्नलिखित हैः–

चौहद्दी

उत्तर में	– यमुना नदी का शेष भाग
दक्षिण में	– यमुना नदी का शेष भाग
पूरब में	– यमुना नदी का शेष भाग
पश्चिम में	– यमुना नदी का शेष भाग

और जिसे एतद्द्वारा 'उक्त भू–खण्ड' कहा गया है।

क्षेत्र का कोऑर्डिनेट

बिन्दु संख्या	अक्षांश	देशान्तर
A	25^0 24.614' N	81^0 49.506'E
B	25^0 24.720' N	81^0 49.410'E
C	25^0 24.831' N	81^0 49.576'E
D	25^0 24.718' N	81^0 49.663'E

भाग–2

इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशिः (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके/उनके द्वारा हटाये गये सभी **साधारण बालू** (उपखनिज) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेंगेः–

मिथिलेश कुमार पाण्डेय
खान अधिकारी
प्रयागराज

(हर्ष देव पाण्डेय)
अपर जिलाधिकारी (प्रशासन)
प्रयागराज

(संजय कुमार खत्री)
जिलाधिकारी
प्रयागराज

Ravi Shankar Pk

True copy

आवेदन सं०: 202100892015517

बही स०: 1 रजिस्ट्रेशन स०: 12666 वर्ष: 2021

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त

पट्टा दाता: 1

इस बात से संतुष्ट हो जाने पर कि इस लेखपत्र का निष्पादन
श्री संजय कुमार खत्री, जिलाधिकारी
ने अपने पद के अधिकार से किया है इसलिए उनकी उपस्थिति और हस्ताक्षरों की आवश्यकता नहीं हैं और लेखपत्र रजिस्ट्रीकरण के लिए स्वीकार किया गया।

पट्टा गृहीता: 1

श्री रवि शंकर शुक्ला, पुत्र श्री परमानन्द शुक्ला
निवासी: सराय कांजी कादन उर्फ़ मियांपुर थाना लाइन बाज़ार जनपद जौनपुर
व्यवसाय: व्यापार Ravi Shankar Shukla

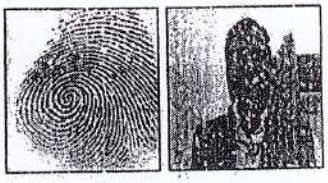
ने निष्पादन स्वीकार किया। जिनकी पहचान

पहचानकर्ता : 1

श्री रविन्द्र सिंह , पुत्र श्री रामानन्द सिंह
निवासी: राप्ती नगर, फेज १ गोरखपुर
व्यवसाय: अन्य

पहचानकर्ता : 2

श्री पंकज शुक्ला , पुत्र श्री रवि शंकर शुक्ला
निवासी: सराय कांजी कादन उर्फ़ मियांपुर थाना लाइन बाज़ार जनपद जौनपुर
व्यवसाय: अन्य



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

शिवेन्द्र कुमार सिंह
उप निबंधक : करछना
प्रयागराज

ने की। प्रत्यक्षत:भद्र साक्षियों के निशान अंगूठे नियमानुसार लिए गए है।
टिप्पणी :

माया शंकर विश्वकर्मा
निबंधक लिपिक

सत्यमेव जयते

True copy

माह	प्रतिशत %	प्रथम वर्ष	द्वितीय वर्ष	तृतीय वर्ष	चतुर्थ वर्ष	पंचम वर्ष
1	2	3	4	5	6	7
Dec	20	4474400	4921840	5414024	5955428	6550970
Jan	10	2237200	2460920	2707012	2977714	3275485
Feb	10	2237200	2460920	2707012	2977714	3275485
Mar	10	2237200	2460920	2707012	2977714	3275485
April	10	2237200	2460920	2707012	2977714	3275485
May	10	2237200	2460920	2707012	2977714	3275485
June	10	2237200	2460920	2707012	2977714	3275485
July	–	–	–	–	–	–
Aug	–	–	–	–	–	–
Sept	–	–	–	–	–	–
Oct	10	2237200	2460920	2707012	2977714	3275485
Nov	10	2237200	2460920	2707012	2977714	3275485
कुल योग		22372000	24609200	27070120	29777140	32754854

स्वामित्व कटौती आदि मुक्त होंगे: (2) इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौती के राज्य सरकार को जनपद–प्रयागराज के सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया: (3) यदि इस उपस्थापन–पत्र (presentation) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार/पट्टेदारों द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करें, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

भाग–3
सामान्य उपबन्ध

नियमों, प्रसंविदाओं और शर्तो के भंग करने पर पट्टा समाप्त किया जा सकता है : (1) यदि पट्टेदार उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किए जाने के पूर्व पट्टेदार/पट्टेदारों को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जाएगा।

पट्टेदार, पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटाएगा/हटायेंगे : (2) पट्टेदार इस उपस्थापन पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड–1 के अधीन समाप्त न कर दिया जाए) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी इंजन, मशीन, संयत्र, भवन संरचनायें और अन्य निर्माण कार्य और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है/सकते हैं और हटा सकता है/सकते हैं, जो उक्त भूमि में या उस पर पट्टेदार/पट्टेदारों द्वारा रखे गये हों।

मिथिलेश कुमार पाण्डेय
खान अधिकारी
प्रयागराज

(हर्ष देव पाण्डेय)
अपर जिलाधिकारी (प्रशासन)
प्रयागराज

(संजय कुमार खत्री)
जिलाधिकारी
प्रयागराज

True copy

पट्टे की समाप्ति के पश्चात् तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्तीः (3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयत्र, भवन संरचनायें तथा अन्य निर्माण कार्य और अस्थायी आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार/पट्टेदारों से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जायें, तो यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किये बिना या उसके सम्बन्ध में पट्टेदार/पट्टेदारों को कोई हिसाब दिये बिना, उसकी बिक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझें।

नोटिसः (4) इस उपस्थापन–पत्र द्वारा पट्टेदार/पट्टेदारों को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रुप में दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे/करें, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार/पट्टेदारों को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके/उनके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा जिसे पट्टेदार समय–समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्ति करने के लिए दे/दें और प्रत्येक ऐसी तामील पट्टेदार/पट्टेदारों पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके/उनके द्वारा न तो आपत्ति की जायेगी और न तो उपाहूत (challenged) किया जायेगा।

अतिरिक्त शर्त :–

1. वन अनापत्ति प्रमाण पत्र, अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
2. उत्तर प्रदेश उपखनिज (परिहार) नियमावली–2021 में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
3. साधारण बालू (उपखनिज) का परिवहन प्रपत्र ई–एम0एम011 के माध्यम से किया जायेगा।
4. पट्टेदार उक्त नियमावली–2021 के नियम–75 के तहत पूर्ववर्ती त्रैमास के सम्बन्ध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह के अन्त तक प्रपत्र एम0एम0–12 में जिलाधिकारी और निदेशक के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा। विनिर्दिष्ट समय के भीतर त्रैमासिक विवरणी प्रस्तुत करने में विफल होने पर रूपया–2,000.00 की शास्ति का भागी होगा।
5. पट्टेदार नदी तल में तीन मीटर की गहराई अथवा जलस्तर, जो भी कम हो, के परे कोई खनन संक्रियायें नहीं करेगा और कोई खनन, जिलाधिकारी द्वारा ऐसे परिभाषित किये गये सुरक्षा क्षेत्र में नहीं किया जायेगा।
6. पट्टाधारक नियमानुसार 2 प्रतिशत के समतुल्य धनराशि आयकर (टी0सी0एस0) के मद में एवं 10 प्रतिशत के समतुल्य धनराशि जिला खनिज फाउन्डेशन न्यास (डी0एम0एफ0), प्रयागराज के मद में जमा करेगा।
7. पट्टाधारक स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भे को तथा पट्टे से सम्बन्धित सूचना बोर्ड परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति में रखेगा, जो पट्टाविलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक हो।
8. नियमावली–2021 के नियम–60(2) नियम–35 के अधीन उपबन्धित उपबंधों के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण पत्र में उल्लिखित निबन्धन एवं शर्तों का उल्लंघन करते हुये जो पट्टेदार खनन कार्य करता है वह चूक के प्रति अवसर के अनुसार 50,000.00 (पचास हजार रू0) रूपये की दर से ऐसी शास्ति के लिये दायी होगा, जिसकी वसूली जिला मजिस्ट्रेट द्वारा की जायेगी।

मिथिलेश कुमार पाण्डेय
खान अधिकारी
प्रयागराज

(हर्ष देव पाण्डेय)
अपर जिलाधिकारी (प्रशासन)
प्रयागराज

(संजय कुमार खत्री)
जिलाधिकारी
प्रयागराज

True copy

9. **नियमावली–2021 के नियम–60(3)** यदि पट्टाधारक, नियम–36 के उपबन्धों का उल्लंघन करता है तो प्रत्येक चूक के लिये प्रतिदिन 25,000.00 (पच्चीस हजार रू0) रूपये की दर से शास्ति, सम्बन्धित जिला मजिस्ट्रेट द्वारा उदगृहीत की जायेगी। ऐसी उदगृहीत शास्ति को जमा करने पर चूक की दशा में उक्त धनराशि की कटौती सम्बन्धित जिला मजिस्ट्रेट उक्त खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से करेगा।
10. **नियमावली–2021 के नियम–60(4)** नियम–42(ज) के अधनी उपबन्धित उपबन्धों के अनुसार जल धारा में सक्शन मशीन/लिफ्टर के माध्यम से खनन कार्य निषिद्ध होगा। यदि कोई पट्टाधारक उक्त नियमों के उपबन्धों का उल्लंघन करता पाया जाता है, तो प्रत्येक अवसर पर 5,00,000.00 (पॉच लाख) रूपये की दर से शास्ति के लिये दायी होगा, जो जिला मजिस्ट्रेट या निदेशक के आदेश पर वसूला जायेगा। शास्ति की उपरोक्त उल्लिखित धनराशि को जमा करने में विफल होने पर उस धनराशि को जिला मजिस्ट्रेट द्वारा संबंधित पट्टे के सापेक्ष जमा की गयी प्रतिभूति धनराशि से कटौती की जायेगी।
11. **नियमावली–2021 के नियम–60(5)** खनन पट्टाधारण करने वाला कोई पट्टेदार, जो नियम–45 में उपबन्धित की गयी किसी शर्त को भंग करे, 50,000.00 (पचास हजार) रूपये की शास्ति/उद्ग्रहण के लिये दायी होगा। शास्ति की उक्त धनराशि को जमा करने में विफल होने पर उक्त धनराशि की जिला मजिस्ट्रेट द्वारा सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति धनराशि से कटौती कर ली जायेगी।
12. **नियमावली–2021 के नियम–60(6)** जहॉ पट्टाधारक विहित लोडिंग सन्नियमों की पुष्टि करने में विफल हो जाय, वहॉ ऐसे प्रत्येक चूक की दशा में जिला मजिस्ट्रेट द्वारा रू0 25,000.00 (पचीस हजार) की शास्ति अधिरोपित की जायेगी। उक्त शास्ति को जमा करने में विफल रहने पर जिला मजिस्ट्रेट द्वारा सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति धनराशि से कटौती कर ली जायेगी।
13. **नियमावली–2021 के नियम–61(1)** पट्टेदार द्वारा इन नियमों या पट्टे में दी गई या दी गई समझी, जाने वाली शर्तों और प्रसंविदाओं के, सिवाय उनके, जो स्वामित्व, भाटक या राज्य सरकार को देय अन्य धनराशियों के भुगतान से सम्बन्धित हो, भंग या उल्लंघन किये जाने की दशा में राज्य सरकार पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात पट्टा समाप्त कर सकती है। यह अधिकार नियम–60 के उपबन्धों के अतिरिक्त होगा और इसका उस पर कोई प्रतिकूल प्रभाव नहीं पड़ेगा।
14. **नियमावली–2021 के नियम–61(2)** यदि उप नियम–(1) अथवा नियम–59 के अधीन पट्टा समाप्त कर दिया जाता है तो पट्टेदार का नाम जिला अधिकारी द्वारा दो वर्ष से अनधिक ऐसी अवधि के लिए जैसा कि वह उचित समझें, काली सूची में डाल सकता है, जो विभाग की वेबसाइट पर अपलोड की जायेगी और ऐसी अवधि के दौरान उसको इस नियमावली के अधीन कोई खनिज परिहार अनुमन्य नहीं होगा। इस सम्बन्ध में, यथास्थिति खनन पट्टे के रजिस्टर में या नीलाम रजिस्टर के अभ्युक्ति वाले स्तम्भ में एक प्रविष्टि अंकित कर दी जायेगी।
15. **नियमावली–2021 के नियम–61(3)** खनन पट्टाधारक को छोड़कर अन्य व्यक्ति अथवा इकाई, जिस पर अवैध खनन/परिवहन का आरोप सिद्ध पाया जाता है तो शास्ति/दण्ड के अतिरिक्त ऐसे व्यक्ति या इकाई का नाम राज्य सरकार द्वारा काली सूची में डाला जायेगा जो विभाग की वेबसाइट पर अपलोड तथा प्रदर्शित की जायेगी और ऐसी अवधि में उक्त व्यक्ति या इकाई के पक्ष में इस नियमावली के अधीन कोई खनिज पट्टा स्वीकृत नहीं किया जायेगा।
16. पट्टाधारक, जिनका खनन पट्टा क्षेत्र 05 हे0 से अधिक है, परिवहन के निगरानी के लिए, स्वयं के व्यय पर 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित एक चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे पट्टाकृत क्षेत्र से खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये प्रपत्र ई–एम0एम0 11 पर अंकित बार कोड का डाटा पढ़ा जा सके, और उसका समुचित रुप से रख–रखाव करेगा एवं सदैव उसे चालू रुप में अनुरक्षित रखेगा। पट्टाधारक उक्त सभी सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिन तक रखेगा और नियम–66 के उपबन्धों के अधीन यथा उपबन्धित प्राधिकृत अधिकारी के समक्ष उक्त रिकार्डिंग उपलब्ध करायेगा।

मिथिलेश कुमार पाण्डेय
खान अधिकारी
प्रयागराज

(हर्ष देव पाण्डेय)
अपर जिलाधिकारी (प्रशासन)
प्रयागराज

(संजय कुमार खत्री)
जिलाधिकारी
प्रयागराज

True copy

17. खनिजों के परिवहन हेतु जहां ई–एम0एम0–11 जारी किया जायेगा वहां पट्टेदार उपखनिज के विक्रय मूल्य की दर को प्रदर्शित करेगा। यदि राज्य सरकार की राय में अधिकतम विक्रय मूल्य की दर नियत की जानी हो तो राज्य सरकार द्वारा पट्टाधारक को इसके लिए निर्देशित किया जा सकता है।
18. अनुमोदित अवधि मे किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
19. आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियॉ बरतने का दायित्व पट्टेदार का होगा।
20. खनन कार्य अनुमोदित खनन योजना में विहित प्रक्रिया के अनुसार किया जायेगा।
21. नदी के तटबन्ध से नदी की ओर न्यूनतम 5 मीटर तक खनन कार्य किया जाना वर्जित होगा। जहॉ तक व्यवहारिक हो नदी से तटबन्ध की ओर खनन कार्य किया जायेगा।
22. खनन के दौरान व्यक्तिगत अथवा सार्वजनिक सम्पत्ति के क्षति की जिम्मेदारी पट्टेदार की होगी।
23. पट्टेदार उत्पादन/निकासी से सम्बन्धित अभिलेख खनन क्षेत्र पर रखेगा, जिसे जिलाधिकारी अथवा भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के अधिकारियों द्वारा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
24. खनन पट्टा क्षेत्र में कार्यरत श्रमिकों के नियोजन एवं मजदूरी आदि के सम्बन्ध में एक रजिस्टर खनन क्षेत्र पर रखकर उसमें प्रविष्टि करेगा तथा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
25. खनन श्रमिकों के प्राथमिक चिकित्सा हेतु खनन क्षेत्र पर First Aid Box रखना अनिवार्य होगा तथा उनके लिए शौचालय आदि का समुचित प्रबन्ध करेगा।
26. परिवहन के साधनों पर बालू की लोडिंग के उपरान्त प्लास्टिक अथवा तिरपाल से ढकने के पश्चात् ही उसे आगे के लिए रवाना किया जाएगा।
27. पट्टेदार स्वीकृत पट्टा क्षेत्र के अन्दर खनन कार्य करेगा। स्वीकृत पट्टा क्षेत्र के बाहर खनन कार्य किया जाता हुआ पाये जाने पर पट्टेदार के विरूद्ध उक्त नियमावली–2021 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम–1957 में उल्लिखित प्राविधानो के अधीन वैधानिक कार्यवाही की जायेगी।
28. पट्टेदार द्वारा उक्त नियमावली–2021 तथा उक्त अधिनियम–1957 के यथासंशोधित नियमों/धाराओं में उल्लिखित प्राविधानों, समय–समय पर जारी शासनादेशों एवं विभिन्न मा0 न्यायालयों द्वारा पारित आदेशों का अनुपालन किया जायेगा।
29. वन भूमि अथवा वनस्वरूप भूमि अथवा वन भूमि एवं वनस्वरूप भूमि की बाहरी सीमा से 100 मीटर की परिधि के अन्दर कोई खनन कार्य नहीं किया जायेगा।
30. पट्टेदार उपखनिज के निकासी मार्ग पर तौल मशीन लगायेगा जो सी0सी0टी0वी0 कैमरे से दृश्य होगा।

<u>स्टाम्प शुल्क</u> :–

स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व की कुल धनराशि रू0 136584000.00 (तेरह करोड़ पैंसठ लाख चौरासी हजार रू0) पर उपनिबन्धक, करछना, प्रयागराज ने अपने पत्र संख्या–मेमो/उ0नि0करछना दिनांक 22.11.2021 के द्वारा रू0 54,63,360.00 मूल्य का स्टाम्प देय बताया गया है, जिसके अनुपालन में पट्टाधारक द्वारा ई–स्टाम्प संख्या–IN-UP50200383702345T दिनांक 29.11.2021 को प्रस्तुत किया गया है।

मिथिलेश कुमार पाण्डेय
खान अधिकारी
प्रयागराज

(हर्ष देव पाण्डेय)
अपर जिलाधिकारी (प्रशासन)
प्रयागराज

(संजय कुमार खत्री)
जिलाधिकारी
प्रयागराज

True copy

(8)

इसके साक्ष्य के रुप में यह उपस्थापन पत्र एतद्धीन आयी हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से–

1. हर्ष देव पाण्डेय, अपर जिलाधिकारी (प्रशासन), प्रयागराज।

(हर्ष देव पाण्डेय)
अपर जिलाधिकारी (प्रशासन)
प्रयागराज

2. मिथिलेश कुमार पाण्डेय, खान अधिकारी, प्रयागराज।

मिथिलेश कुमार पाण्डेय
खान अधिकारी
प्रयागराज

3. चन्द्र प्रकाश तिवारी, खनिज मोहर्रिर, प्रयागराज।

जिलाधिकारी
प्रयागराज।

(संजय कुमार खत्री)
जिलाधिकारी
प्रयागराज

की उपस्थिति में जिलाधिकारी, प्रयागराज द्वारा हस्ताक्षरित।

1. Ravindra Singh S/o Ramanand Singh
Rapti Nagar, Phase I, Gorakhpur U.P. 8013402222
2. Pankaj Shukla S/o ~~Ramanand~~ Ram Shankar Shukla
R/o Hexa, 1501, Plot No. 269 Kharghar Navi Mumbai - 410210 9161700200

Pankaj Shankar Shukla

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित।

पट्टाधारक का हस्ताक्षर

Pattani Pratap
True copy

आवेदन सं०: 202100892015517

बही संख्या 1 जिल्द संख्या 7592 के पृष्ठ 13 से 28 तक क्रमांक 12666 पर दिनाँक 03/12/2021 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

शिवेन्द्र कुमार सिंह
उप निबंधक : करछना
प्रयागराज
03/12/2021

सब रजिस्ट्रार करछना जिला प्रयागराज उत्तर प्रदेश सत्यमेव जयते

True copy

ANNEXURE R-5

REPLENISHMENT SURVEY REPORT OF MINING LEASE LOCATED ON RIVERBED OF YAMUNA IN MADAUKA, MEERAKPUR, MAHEWA PATTI (WEST) OF TEHSIL KARCHHANA IN DISTRICT PRAYAGRAJ, UP

Report

Year 2024

Mining Lease Area located on Khand No. 16, Village Madauka, Meerakpur, Mahewa Patti (West), Tehsil Karchhana, District Prayagraj (Allahabad), Uttar Pradesh, Total Area – 8.0 Ha, River Yamuna

Date of Survey 05th November 2024

For
Shri Ravi Shankar Shukla
R/O Saraykaji Kadan urf Miyapur
Line Bazar, Jaunpur, Uttar Pradesh

Prepared By:

M/s Sabz Care Environmental Consultancy Pvt. Ltd. Jharkhand
(A QCI-NABET Accredited Organization)
Cert. No.: NABET/EIA/23-26/IA 0121
Arti Bhavan, SN Bose Road, Deogarh
Jharkhand - India

True copy

INDEX

Sl. No.	Content	Page No.
1.0	Preface	3 – 4
2.0	Introduction of Lessee & Lease	4 – 5
3.0	Details of Mining Lease	5
4.0	Purpose & Objective of Study	5 – 6
5.0	District Profile	6 – 11
6.0	Brief of SSMMG 2016 & EMGSM 2020 Guidelines	11 – 12
7.0	Gist of UP State Mining Policy	12 – 14
8.0	Objective of EMGSM 2020	14 – 15
9.0	The Methodology of the Study	16
10.0	Mining Lease Area – Present Status	16 – 19
11.0	Replenishment Study Survey Methodology	19 – 20
12.0	Location of The Mining Lease	20 – 21
13.0	Observation Recorded During The Present Survey	21 – 23
14.0	The Volume of Mineral Available on 5th Nov. 2024	24
	DGPS Mediated Elevation Contouring Map	25
15.0	Conclusion	26
	NABET CERTIFICATE OF CONSULTANT	27
	Lease Related Documents	28 – 31

True copy

1.0 Preface

Sand is the most abundant mineral derived from Silicon the most abundant element present on earth crust and is classified as a minor mineral as mentioned under MMDR ACT 1957 (as amended in 2021). In India, the legal and administrative control over minor minerals is vested in to the State Governments, however; the environmental safeguards are monitored and controlled by the Central Government keeping the vigilant state official machinery such as Pollution Control Boards, Ministry of Environment and Pollution, mining department etc. engaged in to it. Concerning the environmental issues, Ministry of Mines, Government of India, New Delhi (GOI), Ministry of Environment, Forest and Climate Change, (GOI) New Delhi, formulated the guidelines from time to time specifically for the sustainable sand mining to ensure the scientific mining methods and also to avoid any illegal practices.

River sand is the aggregate mineral and its demand is on constant rise in developing country like India. Sand and gravel have long been used as aggregate for construction of roads and building. Today, the demand for these materials continues to rise. In India, the main sources of sand are river flood plain, coastal sand, paleo channel sand, and sand from agricultural fields. Therefore catering the supply of mineral is a challenge for public and administration both. Notwithstanding, the river borne mineral is in high demand all over the country because of continuous construction work, an indicator of developing society. At present the RBM is produced in the state 40% less what is being supplied therefore the State Government always strive to identify new mining lease on the riverbeds to ensure the continuous and sustainable supply of sand mineral. To ensure the supply governments eased out the mining procedures to meet the public demand of the required mineral. The construction business in Uttar Pradesh State and India worth lakhs of crores of rupees generating a huge revenue for the State as well as Central government. In 2021, the UP government has laid down a new Mining Policy as amended from time to time, a unique and a remarkable initiative of UP government. To ease of the business initiative in India, Central Government has laid down several guidelines and issued notifications to benefit every person involved in this particular

True copy

sector of mining. Adding to it, the district are the administrative units of states which are best placed to de the mapping of these mineral resources.

Sand replenishment is influenced by multiple factors. River Sediment is solid material that is moved and deposited in a new location. Sediment can consist of rocks and minerals, as well as the remains of plants and animals. It can be as small as a grain of sand or as large as a boulder. Sediment moves from one place to another through the process of erosion.

Excavating out the sediment from the active water channel bed in river hinders the continuity of sediment transport through the river system, disrupting the sediment mass balance in the river downstream and induces channel adjustments (usually incision) extending considerable distances beyond the extraction site. This magnitude of the consequent impacts primarily depends on the magnitudes of the extraction relative to bed load sediment supply and transport through the reach. Implementation of pragmatic measures can lead to significant sustainable outcome.

River sand mining itself have its multiple impacts which primarily includes impacts on physical characteristics like elevation of bed, sediment transport capacity, temperature, turbidity, surface geometry, in-stream roughness channel geometry, substratum composition and stability in-stream roughness and sand bed, flow velocity discharge capacity etc.

Alteration or modification of the above attributes may cause hazardous impact on ecological equilibrium of riverine regime. This may also cause adverse impact on in-stream biota and riparian habitats. This disturbance may also cause changes in channel configuration and flow-paths.

2.0 Introduction of Lease and Lease Holder and Time Lines

- The present project is for ordinary sand mining over an area of 8.0 Ha over Yamuna Riverbed. The location of the project is Khand No. 16 at Village Madauka, Meerakpur, Mahewa (Patti) West, Tehsil Karchhana, District Prayagraj, Uttar Pradesh.
- The Lease for the mine was granted to Shri Ravi Shankar Shukla for a period of 5 years by the district administration of Prayagraj District of Uttar Pradesh

True copy

followed by the issuance of Environmental Clearance by SEIAA UP vide EC no. EC23B001UP192568 dated 09/10/2023.

3.0 Details of Mining Lease

Sr. No.	Particulars	-	Details	
1.	**Project Type/Category as per MOEFCC**	-	Open Cast Riverbed Sand Mining / 1(a) B1	
2.	**Riverbed Location**	-	Yamuna River	
3.	**Mineral type**	-	Ordinary Sand	
4.	**Project Location**	-	Khand No. 16 at Village Madauka, Meerakpur, Mahewa Patti (West), Tehsil Karchanna, District Prayagraj, Uttar Pradesh	
5.	**Lessee**	-	Shri Ravi Shankar Shukla	
	Address for Correspondence	-	R/O – Saraykali Kadan Urf Miyapur, Line Bazar, District Jaunpur, UP	
	Mining Plan Period	-	Five Years	
	Life of Mine	-	One Year	
	Initial Sanction Period	-	Five Years	
	Area of Mining Lease	-	8.0 Ha	
	Workable area	-	8.0 Ha (As per EC)	
	Production of mineral/year (as per EC Letter)	-	92,973 cubic meter/annum (As per EC)	
	Ultimate Depth of Mining	-	2.0 m (as per EC)	
	Highest mRL	-	80.0	
	Lowest mRL	-	73.0	
	Pillar Geo-coordinates		Latitude	Longitude
		A	$25^0$24’614”N	$81^0$49’506”E
		B	$25^0$24’720”N	$81^0$49’410”E
		C	$25^0$24’831”N	$81^0$49’576”E
		D	$25^0$24’718”N	$81^0$49’663”E

3.0 Purpose & Objective of Study

The river borne mineral is in high demand all over the country because of continuous construction work, an indicator of developing society. At present the RBM is produced in the state 40% less what is being supplied therefore the State Government always strive to identify new mining lease on the riverbeds to ensure

True copy

the continuous and sustainable supply of sand mineral. To ensure the supply governments eased out the mining procedures to meet the public demand of the required mineral. The construction business in Uttar Pradesh State and India worth lakhs of crores of rupees generating a huge revenue for the State as well as Central government. In 2021, the UP government has laid down a new Mining Policy as amended from time to time, a unique and a remarkable initiative of UP government. To ease of the business initiative in India, Central Government has laid down several guidelines and issued notifications to benefit every person involved in this particular sector of mining. Adding to it, the district are the administrative units of states which are best placed to de the mapping of these mineral resources. Sand is classified as a minor mineral as defined under MMDR ACT 1957(as amended in 2021). The legal and administrative control over minor minerals is vested in to the State Governments, however; the environmental safeguards are monitored and controlled by the central government keeping the competent state official machinery such as pollution control boards, ministry of Environment and pollution, mining officials etc. engaged in to it. Concerning the environmental issues, Ministry of Mines, Government of India, New Delhi (GOI), Ministry of Environment, Forest and Climate Change, (GOI) New Delhi, formulated the guidelines form time to time specifically for the sustainable sand mining to ensure the scientific mining methods and also to avoid any illegal practices.

Pre monsoon and post monsoon survey of mining leases are required to estimate the total excavation and the total incremental volume of mineral brought by the river to back fill the open pits in last mining. The purpose of this report is to find the estimated replenishment of mineral on Khand No. 16 at Village Madauka, Meerakpur, Mahewa Patti (West), Tehsil Karchhana, District Prayagraj, Uttar Pradesh. The objectives of the present survey were to collect the Post-monsoon data of elevation and mineral availability on the basis of available depth of the mineral on the dry riverbed.

5.0District Profile

- Prayagraj is one of the oldest cities in India. It is crowned in ancient scriptures as 'Prayag' or 'Teertharaj' and is considered the holiest of pilgrimage centres of

True copy

India. Prayagraj is the 7th most populous city of India. Prayagraj is well placed geographically and culturally, whereas geographically it is part of the Ganga-Yamuna Doab (at the mouth of the Yamuna), culturally it is the terminus of the Indian west. The word prayāga has been traditionally used to mean "a confluence of rivers". For Allahabad, it denote the physical meeting point of the rivers Ganges and Yamuna in the city. The district is divided into 8 Tehsils and 20 blocks. The rivers of the district belong to the main drainage system of the Ganga. The most important tributaries are Yamuna and Tons. Prayagraj's elevation is over 90 m (295 ft) above sea level.

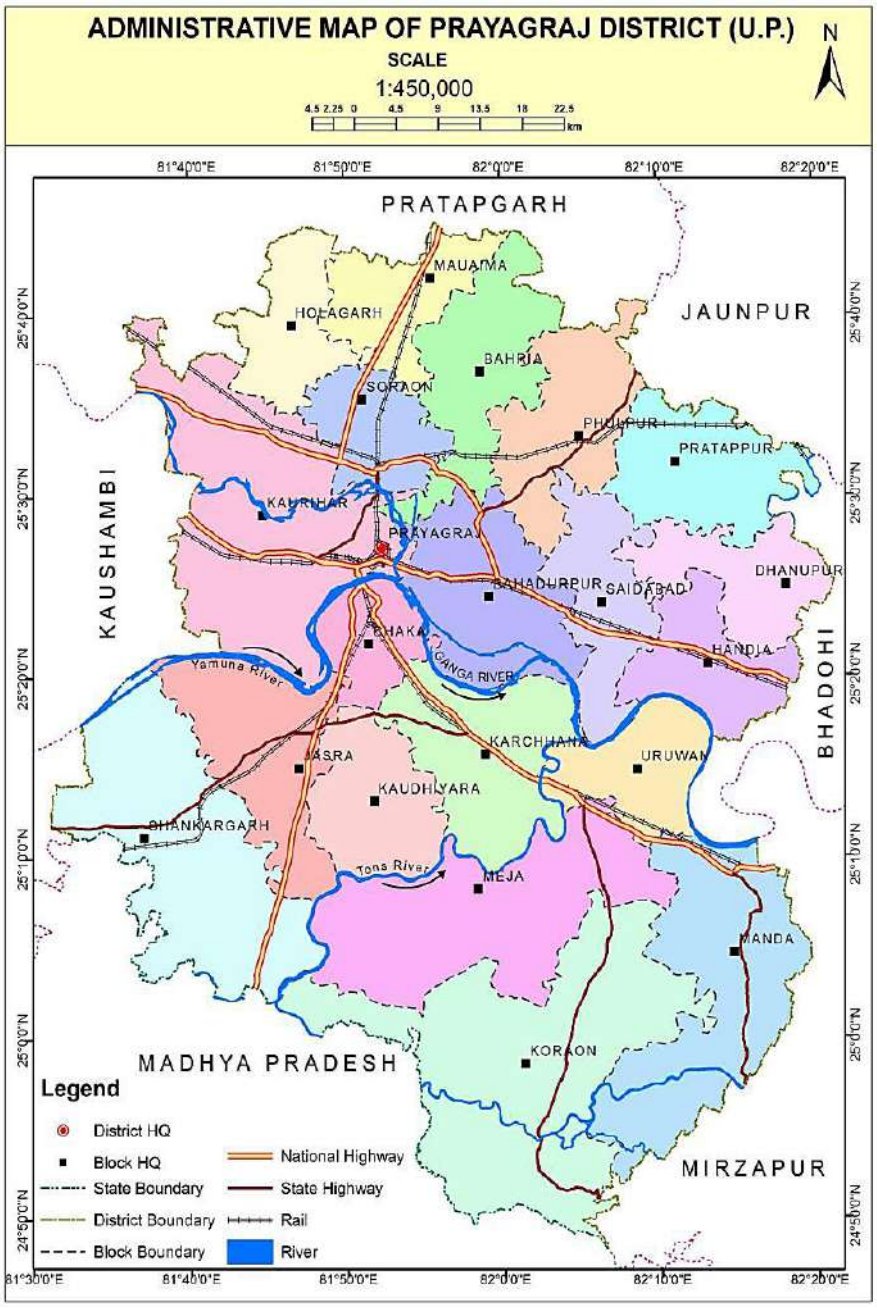


Figure 1.0 District Map of Prayagraj, Uttar Pradesh along with the course of rivers

- Prayagraj district is located in the southern part of Uttar Pradesh. It forms a part of central Ganga plain and lies between latitudes 24º 47' and 25º 47' North and longitudes 81º 21' and 82º 21' falling in survey of India toposheet nos. 63 G, H, K and L. Total geographical area of the district is 5482 sq.km. The Indian Standard

True copy

Time longitude (25.15°N 82.58°E) is near the city having a humid subtropical climate common to cities in the plains of North India, designated Cwa in the Köppen climate classification. The annual mean temperature is 26.1 °C (79.0 °F); monthly mean temperatures are 18–29 °C (64–84 °F). Prayagraj has three seasons: a hot, dry summer, a cool, dry winter and a hot, humid monsoon. Summer lasts from March to September with daily highs reaching up to 48 °C in the dry summer (from March to May) and up to 40 °C in the hot and extremely humid monsoon season (from June to September). The monsoon begins in June, and lasts until August; high humidity levels prevail well into September. Winter runs from December to February, with temperatures rarely dropping to the freezing point.

5.1 **Geology, Hydrogeology and Physiography of District**

The district represents a complex geology. The formation belonging to Quaternary period covers larger part of the district which directly overlies over the Vindhyan formations which covers bulk of the district area. The southern plateau area constitutes the Vindhyan sediments whereas the Quaternary covers the northern part of the district. The district is drained by river Ganga and its right bank tributary Yamuna and Tons, broadly represents following geomorphic units

a) Ganga alluvial plains.

b) Yamuna alluvial plains and

c) Vindhyan plateau

- The alluvial plains may be further sub-divided into newer alluvial plain and older alluvial plain. Newer alluvial plains are confined to present day flood plain region all along the rivers while the older alluvial occupy the higher parts within the northern portions of the district. No significant alluvial deposits are present over the Yamuna region. The important land forms observed in the alluvial plain are the meanders, scrolls, point bars, back swamps etc.
- In the Vindhyan plateau region the important forms are mesa, butte and glacies. From ground Water occurrence point of view and its yield prospects, the alluvial plains sediments are the most potential ground water repositories. In Vindhyan

True copy

plateau region the formation though hard sediments are very well jointed giving rise to promising level of secondary porosity to hold and yield water. The northern part of Prayagraj district popularly known as Gangapar provides rich loam soil for cultivation of food grains, pulses, oilseeds and vegetables. The Southern part of district also known as Yamunapar is partly rocky and somewhat agricultural ly backward.

5.2 **Alluvium Area:** Ground water occurs within the primary porosity of alluvial sediments in the north, the aquifer materials are medium to coarse grained sands. The shallow aquifer materials are medium to coarse grained sands. The shallow aquifer occurs under unconfined condition while deeper aquifers are under semi confined to confined conditions.

5.3 **Hard Rock Area:** The Ground water in the widely covered Vindhyan Plateau region primarily occurs under unconfined condition within the secondary porosity of the formation. However, exploration data indicates that Kaimur sandstone found at depths does have enough potentiality. These sandstones after leaching of cementing material get disintegrated and reduce to silica sand which are loose and act as promising repository of ground water. Below the sandstone particularly in the western part of the plateau region shales have been encountered which possess reasonable development of secondary porosity and projects moderate prospect of occurrence of ground water.

Sand Horizons are conspicuously exposed in the extreme NW part where silica sand are being mined and used in ceramics. These sand beds may be termed as Marker Horizon." Above the Marker Horizon, friable sandstone or loose sandy matrix occurs which are the weathering products of the Kaimur Sandstone. Below the marker horizon occurs compact sandstone which is normally fractured and yield fairly good quantity of fresh water. Hydrogeological Scenarios in the hard rock region is highly variable. Geomorphology, besides geology, plays an important role in the occurrence and movement of ground water.

Table 1.0 Geological Succession of Prayagraj District

Age	Formation	Lithology

True copy

Recent	Newer Alluvium	River alluvium and residual soil
	Older Alluvium	Alluvium consist to sand clay, pebble, kankar, gravel
----------UNCONFORMITY----------		
Precambrian to Lower Cambrian	Vindhyan	Limestone Dolomite shale sand & Quartzite

5.4 River Profile of the District Prayagraj

The area is a part of Middle Ganga alluvial plain. The gradient following the drainage lines of the principal rivers (Ganga and Yamuna). The Northern half of the district occupies part of Ganga basin and Sothern part of the district occupies the part of Yamuna and Tons Sub-basin. The rivers of the district belong to the main drainage system of the Ganga. The most important tributaries are Yamuna and Tons while those of minor systems include Sai and Yamuna. The Ganga enters the district in the Kaurihar Block. It maintains a meandering course. Yamuna, the second major river,

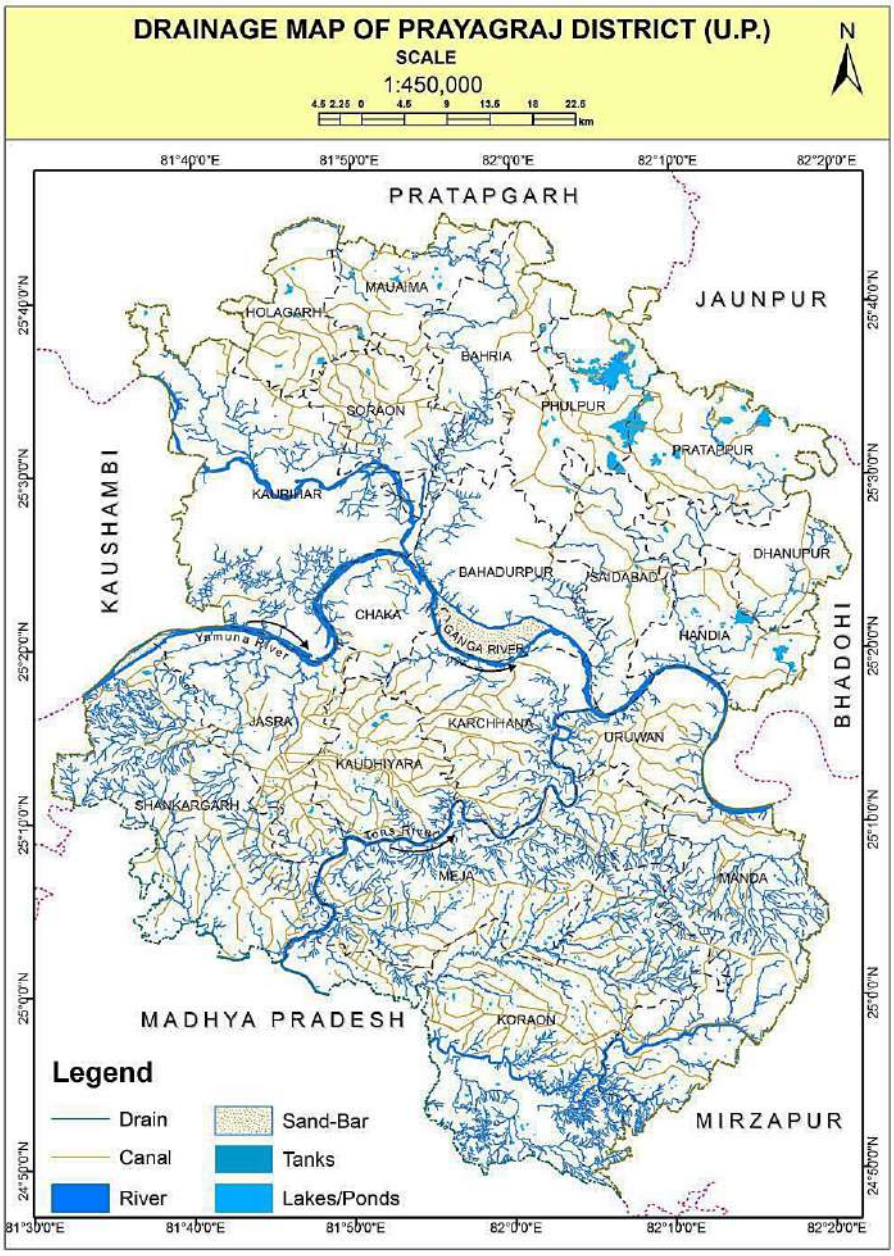


Figure 2.0 Drainage Map of District Prayagraj UP

True copy

enters the district in the extreme west in the Sankargarh block and flows narrowly before joining to the Ganga at Sangam in the proximity of Prayagraj city. Yamuna has more constant channel and steeper banks. The northern part of Prayagraj district popularly known as Gangapur provides rich loam soil for cultivation of food grains, pulses, oilseeds and vegetables. The Southern part of Prayagraj district also known as Yamuna par is partly rocky and somewhat agriculturally backward.

Pic 1.0 Google Earth Image show the location of mining lease (Image Date: 09/June/2024)

6.0 Brief of SSMG-2016 & EMGSM-2020 Guidelines

Enforcement and Monitoring Guidelines for Sand Mining 2020 (EMGSM 2020) and *Sustainable Sand Mining and Management Guidelines 2016 (SSMMG 2016)* are some of the excellent documents provided for everyone to follow the rules and regulations laid by the authorities in India. Active sand mining often get stuck in many issues like availability of minerals, inundation of mining lease, over mining, and environmentally non-sustainable mining practices, SSMMG 2016 provide solution to the issue of how to practice sustainable mining? EMGSM 2020 provides an authentic way to measure the magnitude of earlier mining and futuristic potential of mining on a particular mining lease. A brief description in context with the Uttar Pradesh of SSMMG 2016 is given below:

True copy

Objectives:

- Uncontrolled sand mining is not sustainable.
- Compliance with present and future legislation and regulations on the subject is mandatory and not voluntary.
- Each lease holder should be given the opportunity to self-regulate to the extent that it can demonstrate compliance with legislation and regulations.
- Where self- regulation fails to deliver compliance with legislation and regulations, increased formal enforcement and monitoring should be implemented with punitive measures applied in line with the legal framework.
- There is a need to protect the environment and the right of the population to live in clean and safe surroundings, with the need to use natural resources in a way that will make a positive and sustainable contribution to the economy.

The main objectives of the Guidelines

- To ensure that sand and gravel mining is done in environmentally sustainable and socially responsible manner.
- To ensure availability of adequate quantity of aggregate in sustainable manner.
- To improve the effectiveness of monitoring of mining and transportation of mined out material.
- Ensure conservation of the river equilibrium and its natural environment by protection and restoration of the ecological system.
- Avoid aggradation at the downstream reach especially those with hydraulic structures such as jetties, water intakes etc.
- Ensure that the rivers are protected from bank and bed erosion beyond its stable profile.
- No obstruction to the river flow, water transport and restoring the riparian rights and in-stream habitats.
- Avoid pollution of river water leading to water quality deterioration.
- To prevent depletion of ground water reserves due to excessive draining out of ground water.

True copy

- To prevent ground water pollution by prohibiting sand mining on fissures where it works as filter prior to ground water recharge.
- To maintain the river equilibrium with the application of sediment transport principles in determining the locations, period and quantity to be extracted.
- Streamlining and simplifying the process for grant of environmental clearance (EC) for sustainable mining.
- "Sustainable Sand Mining Guidelines, 2016" issued by MoEF&CC requires preparation of District Survey Report (DSR), which is an important initial step before grant of mining lease/LoI. The guidelines emphasize detailed procedure to be followed for the purpose of identification of areas of aggradation/deposition where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installation where mining should be prohibited.

7.0 GIST OF UP STATE MINING POLICY

In Uttar Pradesh, the minor mineral rules applicable in the state are Uttar Pradesh Minor Mineral (Concession) Rules 1963 and the responsibility of minor mineral sand is with the Directorate of Geology & Mining UP. On the 14th June 2017, a new "Mineral Policy 2017" was notified which mandates the E-tendering cum E-Auctioning of all minerals in the state with following key objectives:

1. Mining of Mineral shall be made more Sustainable for Environment and as well as for the social causes.
2. Conservation of the Mineral shall be ensured.
3. To enhance the revenue share of State of UP from 1.85% to 3.0% obtained from mining of minerals in the state.
4. To stop the illegal mining activities in the state and to bring the culprits into the justice.
5. To increase employment opportunities in the Mining Sector.
6. To encourage the healthy and clean competition among the mining Industries.

True copy

7. To increase the development of the scientific knowledge regarding minerals to ensure proper knowledge based on scientific and sustainable techniques of mining to the people.
8. To provide Mineral related data and information to the interested industrialist/miners.
9. To encourage the investment of the private capital in to the Mining sector to develop mining sector.
10. To speed-up the exploration of new mineral through modern mineral exploration investigation techniques for the development of mining sector in the state
11. To ensure the transparency among the lease allocation through e-tendering cum e-auctioning and to develop corruption free, simple and understandable working as per laws of State Government.
12. To take care of welfare of the affected people from the mining activity as well as the society.

The Mining Policy 2017 of UP government guarantees the mining lease holders to provide a hassle free environment as per the initiative of Central Government under Ease of Doing Business initiative. Despite a lot of efforts, issues such as illegal mining, environmental damage, high sand prices and quality of mineral that are interlinked with each other are prevalent across many states. Moreover, the SSMMG 2016 guideline proved to be the best document to control the mineral quantity related issue whereas EMGSM 2020 provide a comprehensive method to control the illegal mining and the related issues. The district authorities of states need to update the mapping of the resources by upgrading the DSR including the replenishment study to have outputs of annual deposition rates of sand from a river, deposition stretch of the rivers, total resources available in the state for sand. **Additionally, very recently Hon'ble NGT issued an order dated 6th May 2022 which made the replenishment study of the leases mandatory specifically for the UP state. The Order of NGT has also ascribed a simple method to undertake such studies.**

True copy

Moreover, the Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its notification SO: 1533 dated 14th Sep. 2006, made it clear that proponent should carry a replenishment study post-monsoon to ensure the sustainable mining on the riverbed. Despite having the legal compulsions the replenishment study was not so common to conduct. Recently Hon'ble NGT New Delhi vide it's order dated 06th May 2022 made it mandatory to suspend the mining processes without having mineral replenishment study strictly done in accordance with the SSMMG 2016 and EMGSM 2020.

8.0 Objectives of EMGSM 2020

The Ministry of Environment Forest & Climate Change formulated the *Sustainable Sand Management Guidelines 2016* which focuses on the Management of Sand Mining in the Country. It was observed that apart from management and systematic mining practices there was an urgent need to have a guideline for effective enforcement of regulatory provision and their monitoring.

This document is supplemental to the existing "Sustainable Sand Mining Management Guideline-2016" (SSMG-2016), and these two guidelines viz. "Enforcement & Monitoring Guidelines for Sand Mining" (EMGSM-2020) and SSMG-2016 shall be read and implemented in sync with each other. In case, any ambiguity or variation between the provision of both these document arises, the provision made in "Enforcement & Monitoring Guidelines for Sand Mining-2020 "shall prevail.

- All districts to prepare a comprehensive mining plan for the district as per the provision of District Survey Report. These reports shall be put on the website of District Administration.
- No mining shall be allowed in the area which has not been identified in the comprehensive mining plan of the District.
- Replenishment study should be conducted on regular basis.
- All potential rivers mining zone/area shall be identified and put for auction with proper geo-tagged details by the auctioning authority concerned.
- The latitude and longitude of each mining lease shall be clearly mentioned in

True copy

Letter of Intent issued to the potential mine lease. Such information shall be provided on the website of the district administration.

* The provision of these guidelines shall be considered while identifying the potential stretches /locations and boundaries of the leases for the minable area.
* The LoI holder shall seek Environmental Clearance as per the provision of EIA Notification, and the regulatory authority shall ensure that the provision suggested in "Sustainable Sand Mining & Management 2016" and in this documents, as applicable are part of the clearance conditions.
* There shall be no river bed mining operation allowed in monsoon period. The period as defined by IMD Nagpur for each state shall be adhered with.
* The monitoring infrastructures including weighbridge and adequate fencing of the lease area, CCTV, Transport permits, etc. as suggested in this document shall be ensured in order to reduce unrecorded dispatch.
* Regular monitoring of mined minerals and its transportation and storage shall be ensured and all information shall be captured at centralized database so that easy tracking of illegal material can be done.
* Annual audit of each mining lease shall be carried out wherein three independent member of repute, nominated by District administration shall also participate

9.0 The Methodology of the Study:

For the replenishment study a direct method of study was followed whereby initial elevation was captured with the help of total station/DGPS as recommended in EMGSM 2020 and as per Hon'ble NGT. This study especially conducted by the expert team consisting of Geologists, Environmentalist, GIS experts, Hydro-geologists and Surveyors. Total Station, Drone, DGPS, GPS, Levelling Stave, High Resolution GPS Interfaced Camera, Measuring Tape and a Water Boat are some of the common tools that are required for a comprehensive study. May and June are the ideal months of the year to carry pre-monsoon investigations as most of the geological features of mining lease area are quite visible and measurable.

True copy

Since the survey of the mining lease consist of physical study aided by total station/DGPS coupled with post monsoon pit logging whereas the elevation recorded in both the seasons is used to calculate the thickness of mineral on the riverbed and pit logging and texturing study reveal the magnitude of mineral deposited after monsoon referred as the replenishment. Therefore to complete the procedure two viz., pre-monsoon and post monsoon surveys are required. The present study is conclusive survey done in accordance with the Enforcement and Monitoring Guidelines of Sand Mines 2020 on 05th November 2024.

10.0 Mining Lease Area – Present Status

Pic 2.0 The satellite view from drone shows that the allocated mining lease (dated 05/11/2024)

The satellite image (pic 1.0) was used to locate the allocated area for which, GPS coordinates provided in EC Letter and as per approved Mining Plan was used. Drone images (pic 2.0 to 3.0) show the entire mining lease area (MLA) whereby no mining activity was observed on the day of the survey (pic 3.0).

True copy

Pic 3.0 Mining lease show the open dried span

11.0 Survey Methodology to Ascertain the Replenishment

Field Study was conducted by the team of experts consisting of Geologists, Hydro-geologist, environmentalist, GIS experts, and Surveyors. Total Station, Drone, GPS, Levelling Stave, High Resolution GPS Interfaced Camera, Measuring Tape and a Water Boat are some of the common tools that are required for a comprehensive study. The entire study is separated in two sections – the geo-investigation team consisting of GIS experts, Hydrogeologists and Surveyors delineate required features/data using Total Stations, Drone, GPS, Levelling Stave, High resolution GPS interfaced camera starting with demarcation of the lease with the help of GPS. In some cases where DGPS survey is impossible to carry such as marshy area, inundated area or area which may be hazardous for humans, GPS interfaced Drone pictures are taken to obtain the Ortho-mosaic maps to record the contouring and levels of area. However; in the present case DGPS survey was done to record the level. The investigation moves directly to the thickness of the overburden and the mineral of interest, helping in the calculation of workable & mineable area, stripping ratio of a mining lease area, and finally calculation of available minable reserves of

True copy

mineral whereas Environmental experts watch and measure the extent of compliances of the conditions mentioned in the legal documents such as Environmental Clearance Letter issued by EIA/SEIAA, approved Mining Plan and as per SSMMG 2016. The collective report is prepared as a fulfilment of the required data for replenishment study as per EMGSM 2020 and as per NGT order dated 06th May 2022. The collected data is duly reviewed by the reviewers including the academicians, mining experts and geologists.

The Team of Experts visiting the Site is given below (See also the pic inset):

1. Dr. Jatin K Srivastava – (QCI-NABET Approved Mining Expert)
2. Mr. Dharmendra Singh – Expert Geology & Team Leader
3. Mr. Rahul Verma – Drone Pilot
4. Mr. Bhupendra Yadav – Surveyor DGPS

Pic 4.0 Team of Experts along with the lease owner visiting the site for the study

True copy

12.0 Location of the Mining Lease:

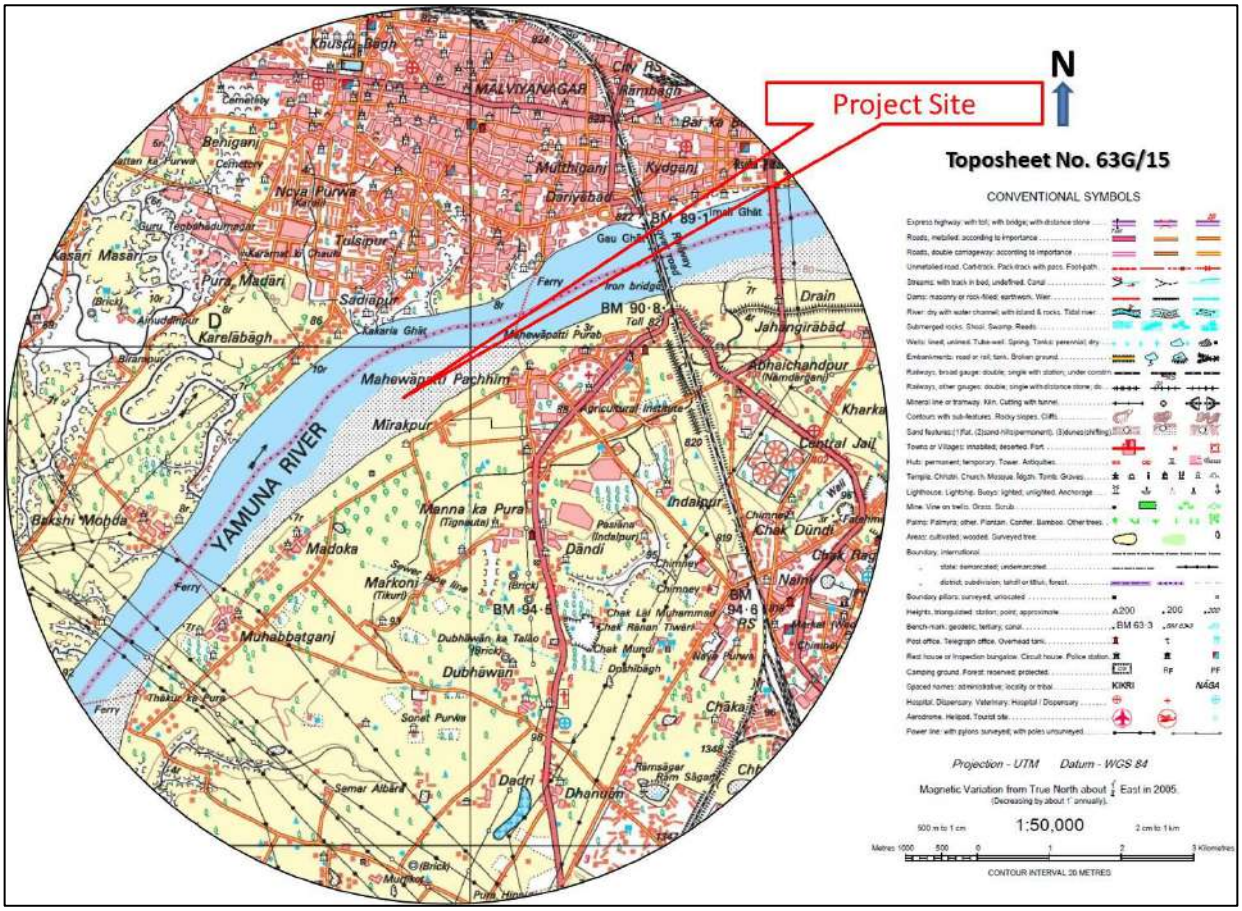


Figure 3.0 Location of Mining Site on Topomap

The subjected mining lease is located on the Khand No. 16, at village Madauka, Meerakpur, Mahewa Patti (West) of tehsil Karchhana in District Prayagraj. To locate the site on the ground, toposheet number 63G/15 is used. The mining site is located on the riverbed of River Yamuna and is a permanent feature of the hydrogeological structures of river.

13.0 Observations Recorded during the Present Survey:

1. The Mining Lease area is a permanent feature and a part of the riverbed of river Yamuna (See Pic 1.0 Satellite Image). The meandering is visible in image as well as drone mediated photographs indicating this as a potential site for mining as mineral shall be kept on depositing whenever the River Yamuna gets flooded.
2. No mining work, not even the traces of mining was observed on the lease area on the day of survey (See pic 2.0).

True copy

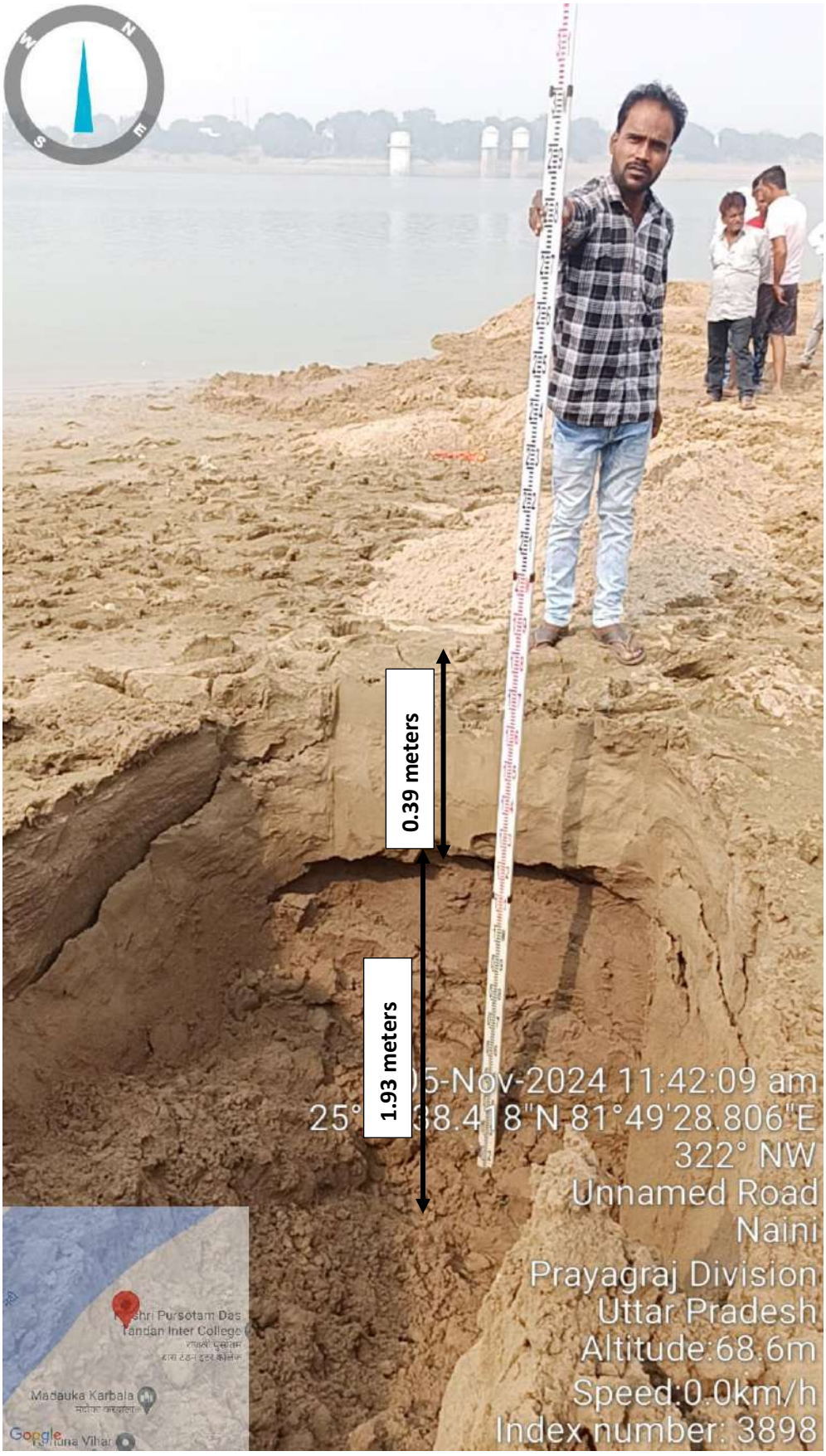
3. Road for the transportation from the mine to main road of the mineral through the trucks and trolleys was being prepared.
4. Entire mining lease is covered with newer alluvium deposited by the river during flooding in monsoon period. The physical survey of the lease clearly showed that water has receded significantly very recently. The lease area is now ready to be executed for the active mining of sand mineral.
5. The lease area is located on the meandering part of the river, the most favourable area on the riverbed for the deposition of mineral.
6. The base reference of DGPS was set as TBM on the site on a radio mode covering 5 sq.km. all around the mining lease.
7. The Elevation and contour matrix obtained from DGPS is presented as Figure 4.0. The Base point has been recorded duly.
8. It is being predicted that the yearly target production of mineral can be achieved sustainably as sufficient mineral has been deposited by the river this year (See details on page no. 22).

True copy

Pic 6.0 Vast expanse of the said mining lease

Pic 7.0 Mining Lease is covered with the new alluvium brought by the river

True copy



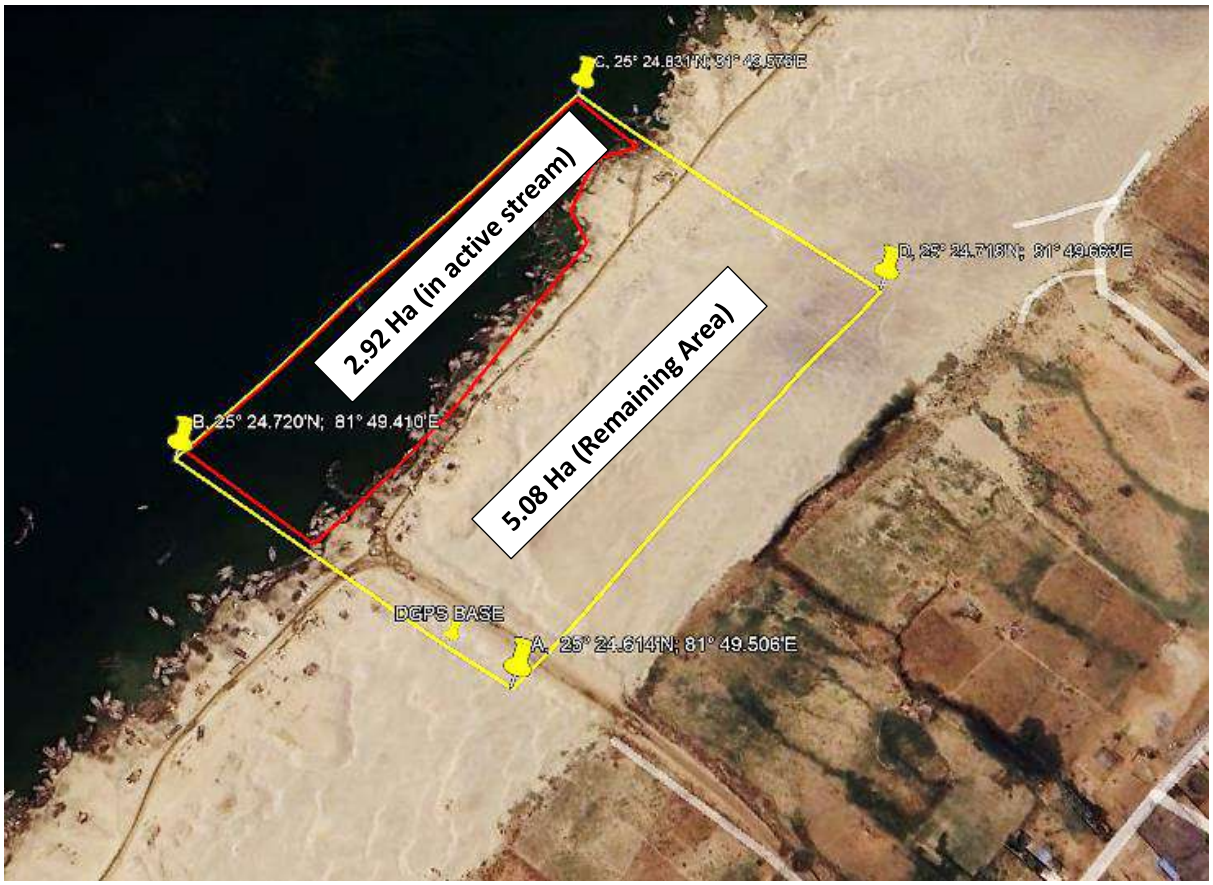
Pic 8.0 Representative pit show the condition of overburden and desired mineral

True copy

14.0 The Volume of Mineral Available on 05th November 2024

The total sanctioned area of mining lease as per LOI is = 8.0 Hectares

The total available area for mining of lease on 05th November 2024 = 5.08 Hectares



Pic 9.0 The part under submergence is a permanent feature and never emerges as a dry patch

Total submerged area is = 2.92 Ha

Total available depth of mineral is 2.32 meters

Depth of overburden (rejected mineral) = 0.39 meter present deep horizontal layer (shown in pic 8.0)

Depth at which horizontal water surface meets = 1.93 meter

Total Overburden in meter cube = 5.08 × 10,000 = 50,800 Sq. Mt.

= 50,800 × 0.39 = **19,812 meter cube**

Depth at which desirable mineral (Commercially viable) is available = 2.32 – 0.39 meter = 1.93 meter

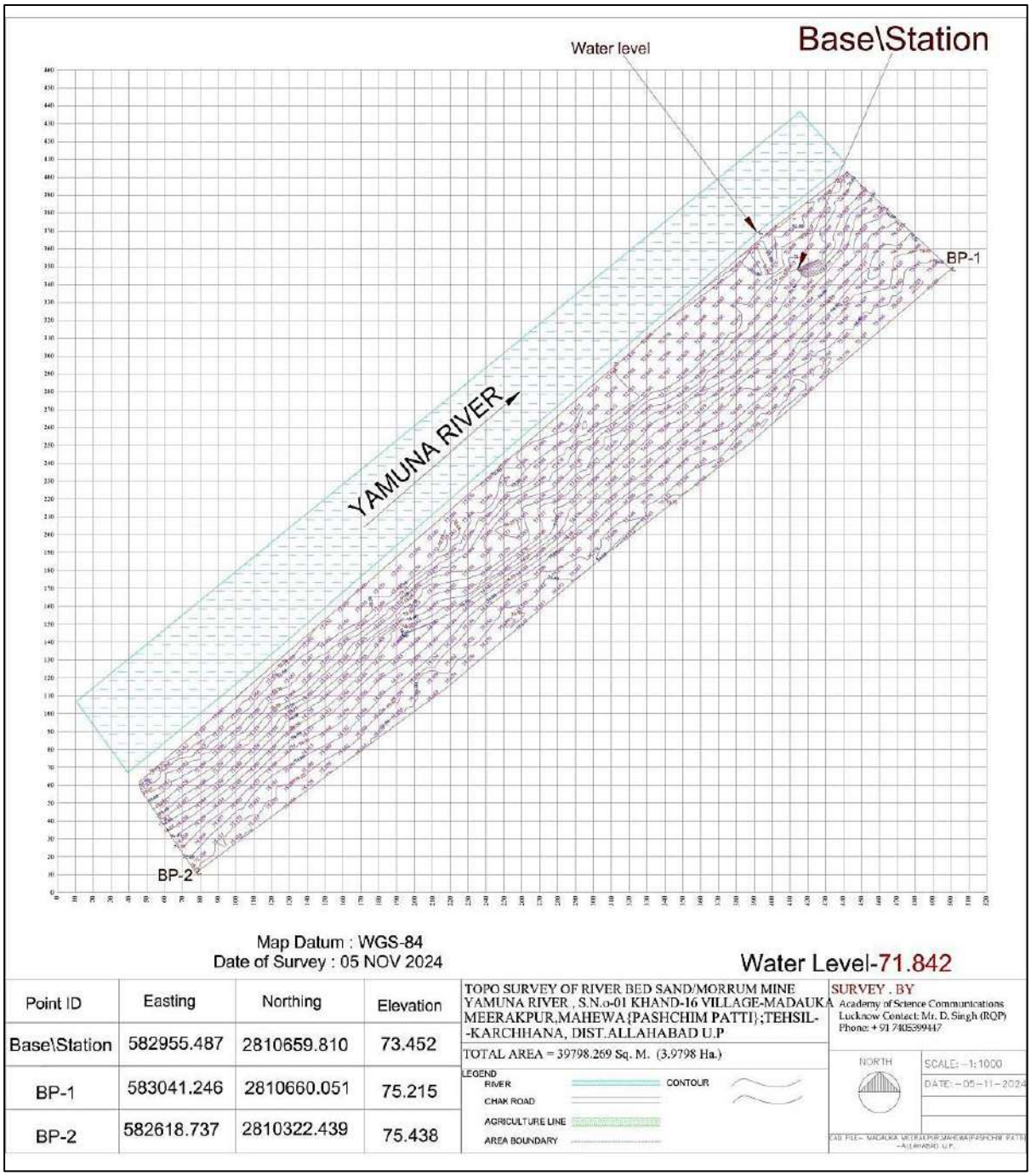
Geological Reserve of desirable mineral (Ordinary Sand) = 50,800 × 1.93 = 98,044 meter cube

True copy

Available Geological reserve = 98,044 meter cube

Sanctioned volume of mineral to be extracted annually = 92,973 meter cube

Stripping Ratio = 19,812:92,973 = 0.2130 which is more than 0.2 which indicates that the mining of required mineral is sustainable at the said mining lease.



Point ID	Easting	Northing	Elevation
Base\Station	582955.487	2810659.810	73.452
BP-1	583041.246	2810660.051	75.215
BP-2	582618.737	2810322.439	75.438

Fig 4.0 The contouring as recorded by DGPS

True copy

15.0 Conclusion:

The mining site located on the Yamuna riverbed on Khand no. 16 at village Madauka, Meerakpur, Mahewa Patti (West) in tehsil Karchhana district Prayagraj Uttar Pradesh covering an area of 8.0 Ha. The water has receded completely and exposed most of the dry patch of the mining lease so much so that mining can be started in the month of November 2024. The open and dry part of lease is 5.08 Ha only. Pit logging results and DGPS results show the available depth of mining around 2.32 meters out of which 0.39 meter is of overburden (rejected waste) as seen in pic no. 8.0. The overburden mineral is a well-mixture of fine sand and the clay, such mineral is not used as a building or construction material therefore no commercial value is expected. Total effective depth of mining fore desired sand mineral is 1.93 meters. Calculations of mineral reveal that 98,044 meter cube of desired mineral is available and out of which the sanctioned quantity i.e., 92,973 meter cube can be extracted sustainably after leaving the safety zones all around the mining lease. Thus, it is made clear conclusively that 92,973 meter cube of desired and commercially viable mineral is present on the mining site for mining.

True copy

भारतीय गुणवत्ता परिषद
QUALITY COUNCIL OF INDIA
Creating an Ecosystem for Quality

NABET

National Accreditation Board for Education and Training

Certificate of Accreditation

Sabz Care Environmental Consultancy Pvt Ltd, Deoghar

C/o Sabz Care Lab (Aarti Bhawan), SN Bose Road, 52 Bighas, Madhupur,Deoghar, Jharkhand-815353

*The organization is accredited as **Category-B** under the QCI-NABET **Scheme for Accreditation of EIA Consultant Organization, Version 3**: for preparing EIA/EMP reports in the following Sectors.*

S. No	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1.	Mining of minerals -opencast mining only	1	1 (a) (i)	A
2.	Coal washeries	6	2 (a)	B

Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in IAAC minutes dated August 4, 2023, and Supplementary Assessment minutes dated December 8, 2023 posted on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no QCI/NABET/ENV/ACO/24/3106 dated January 10, 2024. The accreditation needs to be renewed before the expiry date by Sabz Care Environmental Consultancy Pvt Ltd, Deoghar following due process of assessment.

Issue Date
Januarv 10. 2024

Valid up to
June 08, 2026

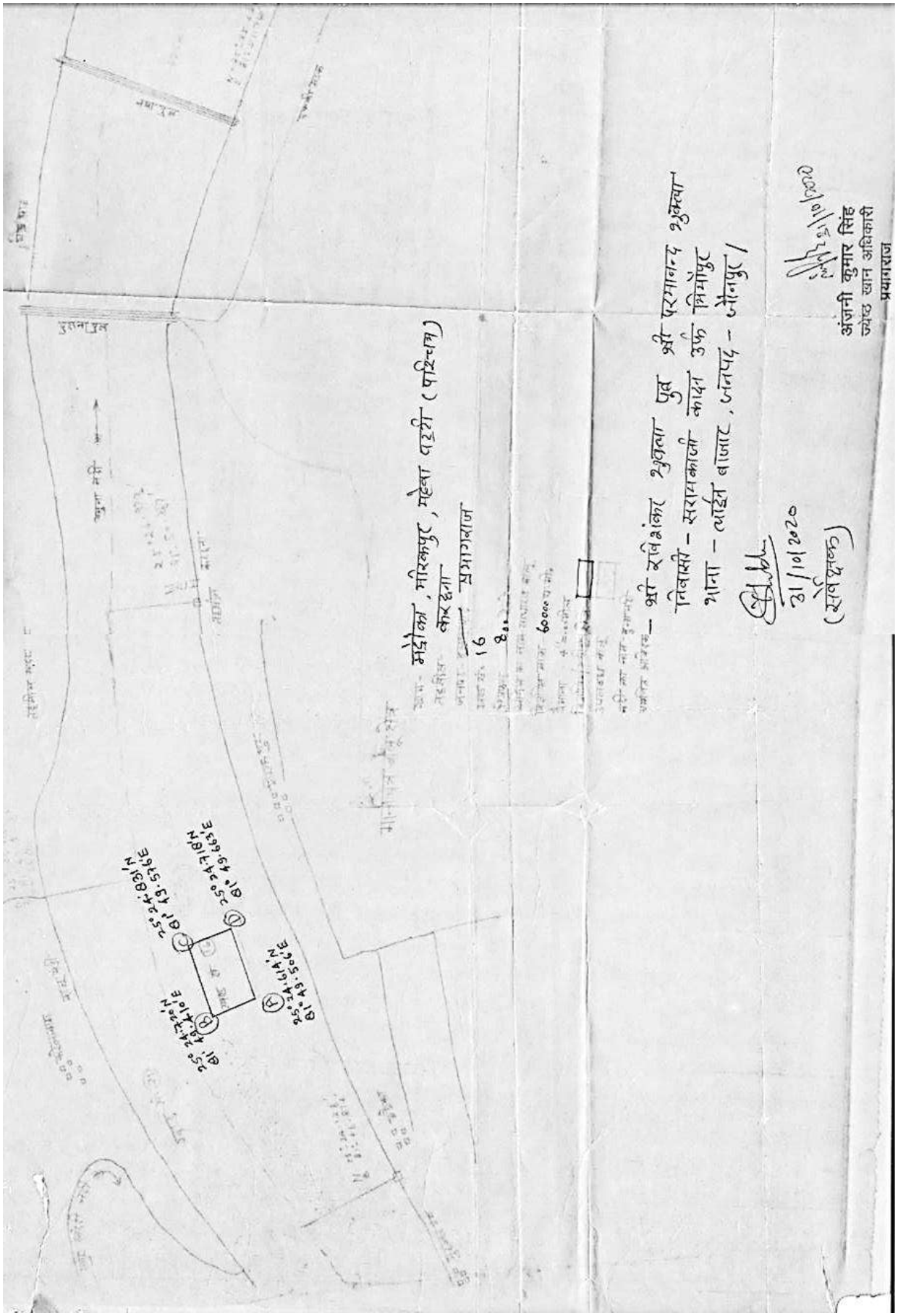
Mr. Ajay Kumar Jha
Sr. Director, NABET

Certificate No.
NABET/EIA/23-26/IA 0121

Prof (Dr) Varinder S Kanwar
CEO-NABET

For the updated List of Accredited EIA Consultant Organizations with approved Sectors please refer to QCI-NABET website.

True copy



Khasra Map of Said Lease

Pattani Pratap
True copy

ENVIRONMENTAL CLEARANCE

PARIVESH
(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)

To,

The Proprietor
SHREE RAVI SHANKAR SHUKLA
Saraykaji Kadan Urf Miyapur Line Bazar district Jaunpur U.P -222001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/422460/2023 dated 17 Mar 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001UP192568**
2.	**File No.**	7712-6038
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	River bed ordinary sand mining having lease area 8.00 ha (19.76 acre) along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P. of Shree Ravi Shankar Shukla.
7.	**Name of Company/Organization**	SHREE RAVI SHANKAR SHUKLA
8.	**Location of Project**	UTTAR PRADESH
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 09/10/2023

(e-signed)
Ajay Kumar Sharma
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

EC Identification No. - EC23B001UP192568 File No. - 7712-6038 Date of Issue EC - 09/10/2023 Page 1 of 11

Cover Letter of EC issued by SEAC/SEIAA UP

True copy

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/422460/2023 & SEIAA, U.P File no-7712-6038

Sub: Environmental Clearance for Proposed river bed ordinary sand mining along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P., (Leased area 8.00 ha (19.76 acre).

Dear Sir,

This is with reference to your application / letter dated 14-12-2020, 24-12-2020, 04-02-2021, 04-03-2021, 17-03-2023, 28-03-2023, 16-08-2023 above mentioned subject. The matter was considered by 774nd SEAC in meeting held on 17-08-2023 and 756th SEIAA in meeting held on 13-09-2023.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development to SEAC on 17-08-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for proposed river bed ordinary sand mining along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P., (Leased area 8.00 ha (19.76 acre).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. .- 13/Parya/SEAC/6038/2019, dated 06/04/2021.
3. The Public Hearing was organized on 20/10/2021 at Tehsil – Karchhana, District - Prayagraj, Uttar Pradesh. Final EIA Report was submitted by the Project Proponent on 17/03/2023..
4. Salient features of the project as submitted by the project proponent:

1.	Name of Proponent	Ravi Shankar Shukla S/o Shri Parmanand Shukla R/o-Saraykaji Kadan urf Miyapur Line Bazar, District – Jaunpur U.P.
2.	Full correspondence address of proponent and mobile no.	R/o-Saraykaji Kadan urf Miyapur Line Bazar, District – Jaunpur U.P.
		Mobile No.- E mail ID - ravisandald@gmail.com
3.	Name of Project	Environmental Clearance of proposed river bed ordinary sand mining having lease area 8.00 ha (19.76 acre) along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Prayagraj, U. P. of Shree Ravi Shankar Shukla.
4.	Project Location (Plot. Khasra/Gata No.)	Khand No. 16
5.	Name of River	Yamuna
6.	Name of Village	Madauka, Meerakpur, Mahewa Patti (West)

Part of EC issued by SEAC/SEIAA UP

True copy

7.	Tehsil	Karchhana
8.	District	Prayagraj
9.	Name of Minor Mineral	"river bed Sand/morrum mining"
10.	Sanctioned Lease Area (in Ha.)	8.0 ha
11.	Max. & Min mRL within lease area	Highest mRL -80.00 mRL Lowest mRL- 73.00 mRL
12.	Pillar Coordinates (Verified by DMO)	Point / Latitude N / Longitude E A / 25° 24.614' / 81°49.506' B / 25° 24.720' / 81°49.410' C / 25° 24.831' / 81°49.576' D / 25° 24.718' / 81°49.663'
13.	Total Geological Reserves	1,62,828 m^3
14.	Total Mineable Reserve	92,973 m^3
15.	Total Proposed Production	3,25,405 m^3 up to 30/11/2026
16.	Proposed Production /year (as per LoI)	92,973 m^3/annum (as per SMO, Prayagraj letter and modified mine plan)
17.	Sanctioned Period of Mine lease	Lease Period up to 30/11/2026 Plan Period up to 30/11/2026
18.	Production of mine/day	344 m^3/day
19.	Method of Mining	Opencast semi-mechanized
20.	No. of workers	41
21.	Type of Land	Govt./Non Forest Land
22.	Depth of Mining	2.0 m (Maximum)
23.	Nearest metalled road from site	0.30 km
24.	Water Requirement	PURPOSE Drinking - 0.41 KLD Suppression of dust - 3.60 KLD Plantation - 0.16 KLD Others (if any) - 0.00 KLD Total ~ 4.50 KLD
25.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till –01 May 2024
26.	Any litigation pending against the project or land in any court	No
27.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 3473 /Khanij/2022 - 23, dated - 27/03/2023
28.	Details of Lease Area in approved DSR	Serial no. 16, Page no. 56
29.	Project Cost	90.00 Lacs
30.	Proposed CER cost	1.80 lacs
31.	Length and breadth of Haul Road	Length – 0.30 km, Breadth – 6.00 m
32.	No. of Trees to be Planted	160

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.

EC Identification No. - EC23B001UP192568 File No. - 7712-6038 Date of Issue EC - 09/10/2023 Page 3 of 11

Part of EC issued by SEAC/SEIAA UP

True copy

ANNEXURE R-6

Item No. 15 Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 974/2024

Jitendra Nishad Applicant

Versus

State of Uttar Pradesh Respondent(s)

Date of hearing: 04.11.2024

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None

Respondents: Mr. Mukesh Verma, Advocate for DM and Mining Department (through VC)
Mr. Atif Suhrawardy and Mr. Pankaj Kumar, Advocates for CPCB

ORDER

1. A letter petition dated 13.12.2023 sent by Jitendra Nishad was registered as Original Application (hereinafter referred to as '**OA**) under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in "***Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897. 2.***

2. Complainant had said that in Sand Block Vidyapeeth and Mahewa Baswar as also Madaripur and Sadiyapur, illegal sand mining was being carried on in river bed and river stream of Yamuna in utter violation of environmental laws causing damage to aquatic animals/environment besides public revenue. No CCTV camera has been installed. The violators

True copy

are not being checked by concerned authorities and openly illegal mining is being carried out on river bank and stream by using hundreds to boats.

3. Tribunal after being *prima facie* satisfied that a substantial question relating to environment has arisen, found it appropriate to obtain a factual report and thus constitute a Joint Committee comprising:-

i. District Magistrate, Prayagraj;

ii. Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB');

iii. Central Pollution Control Board (hereinafter referred to as 'CPCB') and;

iv. Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Lucknow.

4. Joint Committee has submitted its report through CPCB, vide letter dated 02.11.2024. Report shows that mining activities were allowed to three mining leaseholders separately at village Vidyapit, Maheva, District Prayagraj, village Baswar, Tehsil Karchana, District Prayagraj and village Adampur (Madaripur to Sadiapur), District Prayagraj. Serious violations of environmental laws and norms have been found and even mid-stream mining has been found in Joint Committee report. Observations mentioned in Joint Committee report and recommendations reads as under:-

"2.1. Inspection of mining activity at Village Vidyapeeth, \lahewa

2.1.1. Observations:

Observations based on Joint inspection and available records with RO-MOEF&CC and RO-UPPCB are as follows:

True copy

1. *The mining department has granted a mining lease of 8 Hectares total area for sand mining from the River Yamuna at Khand-16 near Village—Madauka, Mirakpur and Mahewa (West) Shri Ravishankar Shok12, S o Shri Pramanand Shukia, Resident—Saraykaji Kadan Urf Miyanpur, Thana—Line Bazar, District- Jaunpur.*

2. *Notice for e-tendering along with e-auction for the lease was issued by the District Magistrate, Prayagraj on 30.05.2020. (A copy of the e-auction notice is annexed as Annexure No. 2)*

3. *Letter of Intent (LoI) for the lease was issued by the District Administration to the Project Proponent (PP) on 11.08.2020. The LoI was issued for 8-hectare mine lease area (Quantity- 92973 m^3 per year) for 5 years. (A copy of LoI is annexed as Annexure No. 3)*

4. *The public hearing for the said mining project was conducted on 20.10.2021.(Copy of MoM of public hearing is annexed as Annexure No. 4)*

5. *Environmental Clearance (EC) has been granted for sand mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 08.03.2018 to Smt. Sunita Singh w/o Shri Raviraj Singh, Allahabad, vide letter no. 222/Parya/SEAC./3987/2018 dated 08.03.2018, which was further transferred on 15.10.2020 to Shri Ravi Shankar Shukla S/o Shri Pramanand Shukia, Resident- Saraykaji Kadan Urf Miyanpur, Thana- Line Bazar, District-Jaunpur for period up to 07.03.2023. Further EC was granted/renewed to the Project Proponent on 09.10.2023 for a period up to 30.11.2026. (A copy of EC is annexed as Annexure No. 5)*

6. *The above-mentioned mining lease has been granted by District Magistrate, Prayagraj (Mining Department) for the duration of 01.12.2021 to 30.11.2026.*

7. *The PP was granted Consent to Operate (CTO) under the Water (PCP) Act, 1974, and the Air (PCP) Act, 1981 on 17.11.2023, which is valid from 17.11.2023 to 31.12.2027. (Copy of CTO is annexed as Annexure No. 6)*

8. *As per the mining department. Prayagmys total of 174744 m^3 of River Bed Material (RBM) has been excavated by the project proponent (from December 2021 to June 2024). Year wise quantity of mining details is as below:*

Year	*Quantity excavatedPermitted quantity* *(m^3)*	*(m^3)*
Dec-2021-Dec 2022	*56236*	*92973*
Jan-2023 -Dec- 2023	*58691*	*92973*
Jan-2024-June 2024	*59S17*	*92973*

True copy

9. During the visit. it was observed that the mining operation had not started post-monsoon and preparation for carrying out the mining operation was going on. The representative of the project proponent has informed us that the mining process will begin as soon as the water level on the river banks decreases. Also, no mining operation was observed beyond the lease area at this site.

10. However. the satellite image shows that mining was conducted within and near the above lease area of 8 ha on 09.06.2024 in an unsaturated zone by river boats etc. which is against the Sustainable Sand Mining Guidelines. 2020 and Mining plan. etc. A related satellite image Is enclosed as Annexure-7.

11. During the visit, all machinery was found removed from the site. Construction of a temporary camp office was under process. No weighing bridge and display board with mining lease information was available on site.

12. During the visit, following violation with respect to EC & CTO conditions. Mining Plan, Mining guideline etc were observed:

a) No PTZ camera was found installed at the mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.

b) During the visit, no pillar was found in the lease area. It was informed by the representative of the project proponent that all pillars have been removed due to the monsoon and will be reinstalled when the mining operation starts. Necessary action may be taken by the Mining Department to ensure the installation of a pillar within the lease area.

c) The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office. SELAA-[JP.

d) The PP has not carried out adequate plantation in compliance with CTO & EC conditions

e) The PP has not carried out the hydro-geological study.

f) The PP has not conducted a replenishment study of the area.

g) The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.

h) The PP has yet not set up a solar power-mediated lighting system in their site office.

i) The PP has yet not constructed two toilets and one hand pump in the mine office.

j) During the visit, it was observed that roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling, plantation on both sides of the road, etc have been carried out.

k) The PP has yet not conducted the digital processing of the entire lease area so far.

True copy

2.2. Inspection of sand mining activity at Village Baswar 2.2.1. Observations:

Observation based on Joint inspection and available records with RO-MOEF&CC and RO-UPPCB is as follows:

1. Mining lease of total area 4.69 Hectare has been granted for sand mining from River Yamuna at IChand-14 near Village- Baswar, Tehsil-Karchhana, District-Prayagraj to Shri Surendra Kumar S/o Shri Shivinurti Bharatiy, Resident-village-Bemi, Post- Garapur Thana- Tharwai, Tehsil-Phulpur, District-Prayagraj by Mining department.

2. Notice for E- tendering along with E- auction for the lease was issued by the District Magistrate, Prayagraj on 07.09.2017. (E-auction notice is annexed as Annexnre No. 8)

3. Letter of Intent (LoI) for the lease was issued by the District Administration to the Project Proponent (PP) on 11.05.2022. The Lol was issued for 4.69 hectares mine lease area (Quantity- 70454 m^3 per year) for the period of 5 years. (Copy of LoI is annexed as Annexure No. 9)

4. Environmental Clearance (EC) has been granted for mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 08.03.2018 as amended on 21.12.2022. Further, EC is extended on 29.05.2023 for a period up to the revised LoI/ approved mining plan whichever is earliest. (A copy of EC is annexed as Annexure No. 10)

5. The PP was granted Consent to Operate (CTO) under the Water (PCP) Act, 1974, and the Air (PCP) Act, 1981 on 24.04.2023, which is valid from 24.04.2023 to 31.12.2027. (Copy of CTO is annexed as Annexure No. 11)

6. The above-mentioned mining lease has been granted by District Magistrate, Prayagraj (Mining Department) for the duration of 09.01.2023 to 08.01.2028.

7. As per the mining department, Prayagraj, total of 108517 m^3 of minerals has been excavated by the project proponent (from January 2023 to October 2024). Year-wise quantity of mining details are as below:

Year	*Quantity excavatedPermitted (mS)*	*quantity (m3)*
Jan, 2023-Dec, 2023	*70453*	*'0454*
Jan, 2024-Oct, 2024	*38064*	*'045.1*

8. During the visit, no pillar was found in the lease area. It is informed by the representative of the project proponent that all pillars have been

True copy

removed due to the monsoon and will be reinstalled when the mining operation starts. Necessary action may be taken by the District Mining Department to ensure the installation of a pillar within the lease area.

9. During the visit, it was observed that the mining operation had not started post-monsoon and preparation for carrying out the mining operation was going on. It is informed by the representative of the project proponent that the mining process will begin as soon as the water level on the river banks decreases. Also, no mining operation was observed beyond the lease area at this site.

10.However, the satellite image on dated 09.06.2024 shows that mining was conducted within and near the above lease area of 4.69 ha, which is against the Sustainable Sand Mining Guidelines, 2020 and Mining plan, etc. A related satellite image is enclosed as Annexure-7.

11.Satellite image dated 09.06.2024, clearly reflected that the mining was conducted within the lease area and outside of the lease area (within the river) by using large number of river boats, etc.. which is against the mining plan.

12. During the visit, all machinery was found removed from the site except the weighing bridge. Temporary camp office was installed at the site with a computer. A display board with the name of Project Proponent was available on camp office

13. During the visit, following violation with respect to EC & CTO conditions. Mining Plan, Mining guideline etc were observed:

- *a) No PTZ camera was found installed at mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.*
- *b) The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office. SELAA-UP. and UPPCB.*
- *c) The PP has not carried out adequate plantation in compliance of CTO & EC conditions.*
- *d) The PP has yet not carried out the hydro-geological study so far.*
- *e) The PP has not conducted a replenishment study of the area.*
- *f) The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.*
- *g) Roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling, plantation on both sides of the road. etc have been carried out.*
- *h) As per the EC 2018, it is stated that theCSR plan with a minimum*
  Its 5 Lakh work to be executed with the installation of five

True copy

hand pump. solar light in the village of street and construction of the two toilets at the primary school, etc." No such work has been done so far.

i) The PP has yet not conducted the digital processing of the entire lease area so far.

2.3. Inspection of sand mining activity at Village Adampur (Madaripur to Sadiyapur)

2.3.1. Observations:

Observation based on Joint inspection and available records with RO-MOEF&CC and RO-UPPCB is as follows:

1. Mining lease of total area 5 Hectare has been granted for sand mining from River Yamuna at Ithand -21 in Village- Adampur (Madaripur to Sadiyapur) to M/s Ram Ratan Construction. Shri Ram Ratan Nishad S o Late Lallu Lal, Resident- 6/41 Nai Jhunsi Bazar. Thana- Jhunsi. Tehsil Phulpur. District-Prayagraj by Mining department.

2. Notice for e-tendering along with e-auction for the lease was issued by the District Magistrate. Prayagraj on 20.0S?020. (e-auction notice is annexed as Annexure No. 12)

3. Letter of Intent (LoI) for the lease was issued by the District Administration to the Project Proponent (PP) on 24.12.2020. The LoI was issued for 5-hectare mine lease area (Quantity- 15000 m^3 per year) for the period of 5 years. (A copy of LoI is annexed as Annexure No. 13)

4. First Environmental Clearance (EC) has been granted for mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 10.01.2018 which was further transferred on 19.10.2021 to M/s Ram Ratan Construction for a period up to one year. Further EC was granted to the Project Proponent on 15.12.2023. (A copy of EC is annexed as Annexure No. 14)

5. The Project Proponent has not obtained Consent to Operate (CTO) under the Water (PCP) Act, 1974. and the Air (PCP) Act, 1981.

6. The above-mentioned mining lease has been granted by District Magistrate, Prayagraj (Mining Department) for the duration of 01.12.2021 to 30.11.2026.

7. As per the Mining department, Prayagraj total 15675 m^3 of River Bed Material (RBM) has been excavated by the project proponent (from December 2021 to June 2024). Year-wise quantity of mining details are as below:

True copy

Year	*Quantity excavated (m^3)*	*Permitted quantity (m^3)*
Dec, 2021-Dec, 2022	*8175*	*15000*
Jan, 2023-Dec, 2023	*6438*	*15000*
Jan, 2024-June 2024	*1062*	*15000*

8. No mining operation was observed during the site visit. Path preparation for the movement of the vehicle was also observed at the site. It is informed by the representative of the project proponent that the mining process has not started yet. However, a small heap of sand was found stored in the lease area. No mining operation was observed beyond the lease area at this site.

9. However, the satellite image on dated 09.06.2024 shows that mining was conducted within and near the above lease area of 5 ha, which is against the Sustainable Sand Mining Guidelines. 2020 and Mining plan, etc. A related satellite image is enclosed as Annexure-7

10. During the visit, no machinery was found on site. No temporary camp office was found on site. No weighing bridge and display board with mining lease information was available on site.

11. During the visit, following violation with respect to EC & CTO conditions. Mining Plan, Mining guideline etc were observed:

a) No PTZ camera was found installed at the mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.

b) During the visit, no pillar was found in the lease area. It is informed by the representative of the project proponent that all pillars have been removed due to the monsoon and will be reinstalled when the mining operation starts. Necessary action may be taken by the Mining Department to ensure the installation of a pillar within the lease area.

c) The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office. SEIAA-UP, and UPPCB.

d) The PP has not carried out adequate plantation in compliance with CTO & EC conditions.

e) The PP has not carried out the hydro-geological study as per the EC condition.

f) The PP has not accrued out replenishment study of the area.

g) The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.

True copy

h) *During the visit, it was observed that roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling. plantation on both sides of the road. etc have been carried out as per EC condition.*

i) *The PP has yet not conducted the digital processing of the entire lease area so far.*

3. Other Observations:

1. District Survey Report (DSR) has been prepared for minor mineral excavation by the District Environment Impact Assessment Authority. Allahabad. and District Mining Officer- Allahabad. Department of Geology and Mining Uttar Pradesh on 05.09.2017. Updation of DSR is under process. A copy of the DSR report is annexed as Annexure-15.

2. The mining department carried out a Replenishment Study in rivers Vamuna & Ganga at Prayagraj through Central Planning & Design Institute Limited in December 2022. No replenishment study has been carried out in subsequent years i.e. 2023 & 2024. A copy of the Replenishment Study (December 20221 is enclosed as Annexure-16.

3. It is informed by the mining department that Mining Form-MM11 is generated when any vehicle is transported from the mining site and Form-NLM11 is checked at the check post by the task force constituted by the mining department from time to time. The camera is also installed at the checkpoint.

4. During the visit, storage of sand within the 5 km from the lease area was observed. In this regard, it is informed by the mining department that some stored sand within the 5 km of lease area has been seized earlier. However, the committee observed that more actions are required by the Mining Department to stop the illegal storage of sand. A copy of the Action taken by the Mining Department is annexed as Anneture-17.

5. Satellite image showed that significant mining activity was found within the lease and outside of the lease area by using large number of boats etc to excavate better quality of sand from the main stream of the river, which is completely against the mining plan, EC. CTO stipulations.

6. As per the specific condition of the EC the "Number of mining projects are coming up in district, department of Geology and mines can carry out Regional EIA-EMP report including carrying capacity of environmental components to assess the capacity of further bear the pollution load for such area within 1 year and submit the same to SEIAA-UP for evaluation". It has been found that no such study has been done so far.

True copy

7. As per the specific condition of the EC the "Department of Geology & Mines. GoUP in consultation with the UPPCB will establish the required number of CAAQMS in the district within the period of one year and submit ego-referenced map of these station along with data. Details of existing CAAQMS. if any. be submitted within the period of three months. It has been found that no such action has been taken so far.

8. As per the specific condition of the EC the "Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS. SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas". It has been found that no such action has been taken so far.

The Directorate of Geology and Mining will ensure the conduct of replenishment study from reputed institutes for subsequent years in compliance of Hon'ble NGT order. The quantity mentioned in LoI or quantity mentioned in the replenishment study, whichever is less, would be the maximum quantity that the project proponent may extract. It will be ensured by the District Administration and Geology and Mining Department.

4. Recommendations:

Based upon the above observations, Join Committee recommends as below:

1. Mining Department shall take necessary action against all leases, who have done mining not as per the approved mining plan and illegal mining found near the lease area in River l'amuna.

2. Based on the above observation, it has been found that the yearly Replenishment study of the area has not been done either by the Mining Department or the concerned project. SEIAA-UP has already stipulated related conditions in the Environmental Clearance issued to above listed project. The Mining Department to take cognizance and submit the report before SEIAA-UP at the earliest.

3. The Mining Department should take necessary action against all the illegal storage of sand around the mining lease area.

4. UPPCB shall take necessary action against all three Project Proponents for violation of CTO conditions. UPPCB should take necessary action against the lessee M/s Ram Ratan Construction, who has operated the mine without valid Consent to Operate (CTO) under the Water (PCP) Act, 1974, and the Air (PCP) Act, 1981.

5. Non-compliance has been observed by the Joint Committee during the inspection of the area. SEIAA-UP should take immediate actions (issue SHOW CAUSE), as MoEF&CC delegated the power to SEIAA-UP vide notification no. S.0.637 (E) dated 28.02.2014.
It has been observed that the lessee Shri Surender Kumar, Village: Baswar (Khand 14) obtained first EC vide letter no. 229/Parya/SEAC/3989/2018

True copy

dated 08.03.2018, which has been amended vide letter no. 315/Parya/SEIAA/3989/2022 dated 21.12.2022 and EC validity extension was done vide letter no. 62/Pluya/SEIAA/3989/2022 dated 29.05.2023. Overall, the above project was discussed and amended in SEIAA-UP three times within five years, whereas, compliance, of various stipulations made under this has not been considered, and found worse on ground. Because of the above SEIAA-UP may obtain certified compliance report (CCR) of project before appraisal for actual improvement of compliance.

7. Mining Department, LTPPCB. SEIAA may ensure proper compliance of Sustainable Sand Mining Guideline,2020.

8. All three project proponents should comply the following:

a) Project Proponents should make necessary arrangements for water sprinkling for dust control on the road for transportation. NOC from the State Ground Water Authority is required if project proponents meet their water requirement through bore-well.

b) Project Proponents should carry out a hydro-geological study and submit a report to the concerned authorities.

c) In compliance with the MoEF&CC order dated 14.06.2024, Project Proponents are requested to upload six monthly compliance reports on the PARIVESH 2.0 portal.

d) Project Proponents should provide adequate plantation as per the condition of the CTO and EC."

5. The report also shows serious lapses on the part of District Mining Authorities as also Officials of Pollution Control Board in as much as District Mining Authorities have not cared to ensure mining activities on the part of Proponents strictly in accordance with mining plan and authorities of UP Pollution Control Board and SEIAA have not cared to ensure compliance of the conditions of environmental Clearance and Consent. Lapses on the part of SEIAA, UP is more serious in as much as in respect of Proponent- Surendra Kumar who has carried out mining activities at village Baswar, it has been found that in a period of five years his EC was amended and extension was allowed three times without caring as to whether conditions of initial EC granted have been complied with or

True copy

not and this is a serious lapse and non-application of mind on the part of SEIAA.

6. In these facts and circumstances, we find it appropriate to implead following as respondents:-

1. State of UP through additional Chief Secretary, Environment, Forest and Climate Change, 101, 'B' Block, Lok Bhawan, U.P. Secretariat, Lucknow - 226001.
2. State Level Environment Impact Assessment Authority, State of UP through Member Secretary, 101, 'B' Block, Lok Bhawan, U.P. Secretariat, Lucknow - 226001.
3. UP Pollution Control Board through Member Secretary, Building No. TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow - 226010.
4. Ministry of Environment, Forest and Climate Change, New Delhi through its Secretary, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi - 110003.
5. District Magistrate, Prayagraj, District Magistrate Office, Collectorate, Prayagraj - 211002, Uttar Pradesh.
6. Director Geology and Mining, UP, Lucknow, Directorate of Geology and Mining, Khanij Bhawan, 27/8, Ram Mohan Rai Marg, Lucknow - 226001.
7. Police Commissioner, Prayagraj, 35, M.G. Marg, Civil Lines, Prayagraj - 211001, Uttar Pradesh.
8. CPCB through Member Secretary, Parivesh Bhawan, East Arjun Nagar, Shahdara, Delhi - 110032.
9. Ravi Shankar Shukla, son of Parmanand Shukla, R/o of Sarai Kaji, Kadam urf Miyapur, PS line Bazaar District Jaunpur

True copy

10. Surender Kumar, son of Shivmurthy Bharti R/o village Berui, post Garapur Thana Tharbai, Taehil Phoolpur, District Prayagraj

11. M/s Ram Ratan Construction, Proprietor Sri Ramjatan Nishad, Son of late Lallu Lal, R/o 6 /41, Nai Jhosi Bazaar, Thana Jhosi, Tehsil Phoolpur, District Prayagraj.

7. On behalf of District Magistrate, Prayagraj i.e respondent 5 and Director Geology and Mining, UP i.e. respondent 6, notice has been accepted by Sh. Mukesh Verma, Advocate.

8. On behalf of CPCB, i.e. respondent 8, Mr. Atif Suhrawardy, Advocate has accepted notice.

9. The office shall issue notices to all the respondents except respondent 5 and 8.

10. Respondents may file their response within 2 weeks after receipt of notice.

11. Respondents 9, 10 and 11, in addition to normal mode of service to be served by the registry, notices shall also be served upon them through District Magistrate, Prayagraj and he shall file service report within 10 days.

12. Considering serious violations and extent of damage being caused to river hydrology and ecology as also flora and fauna by carrying out even mid stream mining, other serious violations and following 'Precautionary' principle as enshrined under section 20 of NGT Act, 2010 to protect environment from any further damage, we direct that respondents 9, 10

True copy

and 11 shall not be allowed any mining activities until further orders of this Tribunal.

13. District Magistrate, Prayagraj and Police Commissioner, Prayagraj shall ensure compliance of this order with respect of restraint on mining activities by respondents 9, 10 and 11.

14. List on 29.11.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 04, 2024
Original Application No. 974/2024
AB

True copy

ANNEXURE R-7

कार्यालय जिलाधिकारी, प्रयागराज।

(खनन अनुभाग)

पत्रांकः 2170/खनिज/2024–25 दिनांकः09/11/2024

आदेश

मा0 राष्ट्रीय न्यायाधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–974/2024 जितेन्द्र निषाद बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 04.11.2024 के कार्यकारी आदेश निम्न प्रकार हैं:–

12. Considering serious violations and extent of damage being caused to river hydrology and ecology as also flora and fauna by carrying out even mid stream mining, other serious violations and following 'Precautionary' principle as enshrined under section 20 of NGT Act, 2010 to protect environment from any further damage, we direct that respondents 9, 10 and 11shall not be allowed any mining activities until further orders of this Tribunal.
13. District Magistrate, Prayagraj and Police Commissioner, Prayagraj shall ensure compliance of this order with respect of restraint on mining activities by respondents 9, 10 and 11.

प्रश्नगत प्रकरण में जनपद प्रयागराज के साधारण बालू के निम्न तीन खनन पट्टे आच्छादित हैं:–

क्र0 सं0	पट्टाधारक का नाम	खनन पट्टा क्षेत्र का विवरण				स्वीकृत अवधि
		तहसील	ग्राम	खण्ड संख्या	रकबा (हे0 में)	
1	2	3	4	5	6	7
1	श्री सुरेन्द्र कुमार पुत्र स्व0 शिवमूर्ति भारतीय निवासी ग्राम बेरुई, पो0–गारापुर, थरवई, फूलपुर, प्रयागराज।	करछना	बसवार (यमुना नदी)	14	4.69	09.01.2023 से 08.01.2028 तक
2	श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला निवासी सरायंकाजी कादन उर्फ मियॉपुर, थाना–लाईन बाजार, जनपद–जौनपुर	करछना	मड़ौका, मीरकपुर, महेवा पट्टी पश्चिम (यमुना नदी)	खण्ड संख्या–16	8.00	01.12.2021 से 30.11.2026
3	मे0 राम रतन कन्सट्रक्शन प्रो0 श्री रतन कुमार निषाद पुत्र स्व0 लल्लू लाल निवासी 6/41 नई झूंसी बाजार, थाना–झूंसी, तहसील–फूलपुर, प्रयागराज	सदर	आदमपुर, मदारीपुर से सदियापुर (यमुना नदी)	खण्ड संख्या–21	5.00	01.12.2021 से 30.11.2026

अतः मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 04.11.2024 के अनुपालन में उपरोक्त साधारण बालू के तीनों खनन पट्टों में खनन कार्य मा0 राष्ट्रीय हरित न्यायाधिकरण के अग्रिम आदेशों तक के लिए पूर्णतयः प्रतिबन्धित किया जाता है।

(रविन्द्र कुमार माँदड़)
जिलाधिकारी, प्रयागराज।

पत्रांक व दिनांक तदैव।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. आयुक्त, प्रयागराज मण्डल, प्रयागराज।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
4. श्री मुकेश वर्मा, अधिवक्ता(जिलाधिकारी तथा खनन विभाग के लिए) मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली।
5. संयुक्त निदेशक/ प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, क्षेत्रीय कार्यालय, प्रयागराज।

True copy

6. उपजिलाधिकारी, करछना/सदर, प्रयागराज को इस निर्देश के साथ प्रेषित कि उक्त आदेश का कड़ाई से अनुपालन सुनिश्चित कराया जाय।
7. सहायक पुलिस आयुक्त, करछना/सदर, प्रयागराज को इस निर्देश के साथ प्रेषित कि उक्त आदेश का कड़ाई से अनुपालन सुनिश्चित कराया जाय।
8. ज्येष्ठ खान अधिकारी/खान निरीक्षक, प्रयागराज को इस निर्देश के साथ प्रेषित कि उक्त आदेश का कड़ाई से अनुपालन सुनिश्चित कराया जाय।
9. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज।
10. श्री सुरेन्द्र कुमार पुत्र स्व0 शिवमूर्ति भारतीय निवासी ग्राम बेरूई, पो0–गारापुर, थरवई, फूलपुर, प्रयागराज को अनुपालनार्थ।
11. श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला निवासी सरायंकाजी कादन उर्फ मियॉपुर, थाना–लाईन बाजार, जनपद–जौनपुर को अनुपालनार्थ।
12. मे0 राम रतन कन्सट्रक्शन प्रो0 श्री रतन कुमार निषाद पुत्र स्व0 लल्लू लाल निवासी 6/41 नई झूंसी बाजार, थाना–झूंसी, तहसील–फूलपुर, प्रयागराज को अनुपालनार्थ।

(रविन्द्र कुमार मॉदड़)
जिलाधिकारी, प्रयागराज।

True copy